

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 86/2023

**In the matter of:**

Ranjeet Kumar Ray

...Applicant

Versus

State of U.P.

...Respondents

**INDEX**

| S. No. | Contents   | Page No. |
|--------|--|----------|
| 1      | Action Taken Report on behalf of Delhi Pollution Control Committee (DPCC) in terms the order dated 13.03.2023                      |          |
| 2      | <b><u>Annexure-1 (Colly)</u></b><br>Copy of the inspection report dated 05.04.2023 alongwith photographs.                          |          |
| 3      | <b><u>Annexure-2</u></b><br>Copy of the letter dated 24.04.2023 issued to SDM (South East).  |          |
| 4      | <b><u>Annexure-3. (Colly)</u></b><br>Copies of the order dated 12.04.2023 passed by SDM (Sarita Vihar).                            |          |
| 5      | <b><u>Annexure-4 (Colly)</u></b><br>Copy of the inspection report dated 15.05.2023 alongwith photographs.                          |          |
| 6.     | <b><u>Annexure-5</u></b><br>Copy of the order dated 15.05.1992 passed by the Hon`ble Supreme Court of India                        |          |
| 7.     | <b><u>Annexure-6</u></b><br>Copy of the letter dated 29.05.2023 issued to SDM (South East).  |          |
| 8.     | <b><u>Annexure-7</u></b><br>Copy of the letter dated 29.05.2023 issued to The Deputy Commissioner(Central Zone), MCD               |          |
| 9.     | <b><u>Annexure-8</u></b><br>Copy of the direction dated 30.05.2023 issued by DPCC for imposing Environmental Damages Compensation. |          |

Filed by:

New Delhi:

Dated: 21.06.2023

Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**  
Original Application No. 86/2023

**In the matter of:**

Sh. Ranjeet Kumar Ray

...Applicant

Versus

State of U.P.

...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER  
DATED 13.03.2023.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 13.03.2023 and was pleased to constitute a joint committee comprising of DPCC and District Magistrate, South Delhi. The joint Committee was directed to look into the matter, visit the site, collect relevant information and take appropriate remedial action against big grinding stones machines. In the complaint, apart from stone grinding machines, it was also mentioned that big warehouses of junk have been opened in front of Shram Vihar, Metro Pillar NO. 189, PS Shaheen Bagh. DPCC was appointed as a nodal agency for coordination and compliance.
2. That an inspection of the site, as mentioned in the order passed by this Hon'ble Tribunal, was carried out on 05.04.2023, by the joint team of DPCC and DM ( South-East). During the inspection it was observed that:
  1. The land as mentioned is about 0.5 Acre (approx.). However, details regarding land ownership could not be gathered during inspection.

2. Big stones, crushed stones and heaps of dust were lying on the mentioned land.
3. No dust control measures were being followed at the site.
4. 05 stone crusher machines along with tractors, 01 JCB machine & 01 truck filled with stone dust were also present there.
5. No stone crushing was observed during the time of inspection but it seemed that stone crusting/ grinding may happen during the night time.

Copy of the inspection report along with photographs are enclosed herewith as **ANNEXURE-1 (Colly)**.

3. That a letter was issued by DPCC to the DM (South East) on 24.04.2023, interalia asking the exact ownership of the land under reference and the correctness of the claim by the applicant within 07 days. Further it was also requested to take steps that stone crushing is not done in future on this land. Copy of the letter dated 24.04.2023 is enclosed herewith as **ANNEXURE-2**.
4. That, office of the SDM (Sarita Vihar) provided copies of the orders dated 12.04.2023 issued by the SDM, related to the present matter. First order issued by SDM was regarding the compensation/ penalty @ Rs. 30,000/- imposed on Sh. Brijesh @ Papu S/o Late Sh. Bramprakash, R/o H. No. 135, Bhagad Mohalla, Madanpur Khadar, Delhi. Through the second order which is the "Release Order", the court of SDM closed the case after receiving the compensation/ penalty of Rs. 30,000/- from Sh. Brijesh @ Papu, and had ordered to release the equipment/ material. Copies of the orders issued by SDM (Sarita Vihar) are enclosed herewith as **ANNEXURE-3 (Colly)**.
5. That a joint re-inspection of the site was carried out on 15.05.2023, by the representative of DPCC and DM (South-East). During the inspection following was observed and facts gathered:
  1. Heaps of gravel (Crushed Stones) were observed at the site in final touch condition (ready to sale/use).

2. Heaps of pieces of stone/boulders were observed at the site.
3. No crushing machine and workers were available at the site during inspection. However as report by locals, the work of stone crushing is carried out in night hours.
4. Subsequent to the earlier inspection dated 05.04.2023 stone crushing machines were seized by Delhi Police and fine was imposed by SDM concerned of an amount of Rs. 30,000/- on 12.04.2023. After the fine was received from Sh. Brijesh @ Papu S/o late Sh. Bramprakash, R/o H.No. 135, Bhaged Mohalla, Madanpur Khadar, his machines/ material were released.
5. Heaps of municipal solid waste were observed during inspection surrounding the stone crushing site in approximate 600 to 700 sq meter area.
6. Some Yellow Bags (used for disposal of Bio Medical Waste) were observed in heap. However after opening them, No Bio Medical waste was observed.
7. Segregation of waste was also observed at some sites. Workers were not able to provide the details of the owners. However it was reported by local residents the waste pertains to:-
  - a) Sh. Fardeen, Add, N-33, Abul Fazal Enclave, Jamia Nagar
  - b) Mohd. Ibhram Add;- H. No. 463, Gali No. 2, Taimur Nagar
  - c) Sh. Surrender Singh
  - d) Saleem
8. As reported by locals and workers the waste comes from the hotels of Aerocity and Mahipalpur areas.
9. During inspection some vehicles (Two wheelers) were observed at waste site bearing No. DL 3SF A1790, DL 3SE P4537.
10. It was reported by Patwari (DM South-East) that the land pertains to UP irrigation department but in jurisdiction of Delhi (DM South East).
11. Sh. Dheeraj, Assistant Engineer of UP irrigation department was contacted on Mobile No. 9289124950 and he reported that letters has been written to Delhi Police dated 23.04.2022, 04.05.2023 &

11.05.2023 for taking necessary action at their end but no action taken report has been provided by the concerned till today.

12. The Delhi Police team was also directed by the team to seize the machinery/ equipment whenever it is found working/ operating in day/ night time and completely stop the such stone crushing activity.

Copy of the inspection report dated 15.05.2023 alongwith photographs are enclosed herewith as ANNEXURE-4 (Colly).

6. That, it is most respectfully submitted that the Hon'ble Supreme Court of India on 15.05.1992 in WP (C ) 4677/1985 {1991 SCC (2) 353} titled as "M.C. Mehta Vs. UOI &Ors." has ordered that "No stone crusher shall operate in the Union Territory of Delhi from August 15, 1992 onwards." Copy of the order dated 15.05.1992 passed by the Hon'ble Supreme Court of India is enclosed herewith as ANNEXURE-5.

7. That, a letter was issued by DPCC to DM(South East) on 29.05.2023, in view of the findings of the joint inspection dated 15.05.2023 and orders of the the Hon'ble Supreme Court of India dated 15.05.1992, to ensure that no stone crushing activity should take place in future at the above-mentioned site. Copy of the letter dated 29.05.2023 is enclosed herewith as ANNEXURE-6.

8. That, a letter was issued by DPCC to The Deputy Commissioner(Central Zone), MCD for removal of the municipal solid waste which was found dumped on site and being segregated illegally. Copy of the letter dated 29.05.2023 is enclosed herewith as ANNEXURE-7.

9. That, DPCC has issued a direction for imposing Environmental Damages Compensation on 30.05.2023 to Sh. Brijesh @ Papu S/o Late Sh. Bramprakash, R/o H. No. 135, Bhagad Mohalla, Madanpur Khadar, Delhi the tune of Rs. 25,000/- (Rupees Twenty Five Thousands only), for the violation regarding dust pollution as observed during the joint inspection carried out on 05.04.2023 and 15.05.2023, in terms of the policy of DPCC

for imposition of Environmental Compensation dated 30.03.2022. Copy of the direction dated 30.05.2023 is annexed herewith as ANNEXURE- 8.

10. The present status report may kindly be taken on record.

  
(Ajeeta Dayal Agrawal)  
Sr. Environmental Engineer

As per the order of Hon'ble NGT in OA No. 86/2023

"Ranjeet Kumar Ray Vs State of U.P" dated 13.03.2023,

Joint Inspection of the Site mentioned in the order was conducted by the team of DPCC & DM (South-East).

Followings were the observation during the time of Inspection

- ① The site inspected has the address:- Opposite Metro pillar No-189 & 190, In front of Shram Vikar, P.S- Shateen Bagh, South-East Delhi under the ownership of Government.
- ② The land inspected has area of 0.5 Acre (approx). ||
- ③ During the time of Inspection by joint committee, it was observed that big stones, crushed stones and heap of dust were lying on the mentioned land.
- ④ No dust control measure were being followed at the site.
- ⑤ Further Five (05) Stone crusher machine along with tractor, One (01) JCB machine & One (01) truck filled with stone dust were also present there (Photos attached)

Nikunj malik  
5/4/23

Q-  
5/4/23

JEE, DPCC

⑥ However no stone crushing was observed during 14 time of Inspection but it seems that stone crushing/ grinding may happen in night time as the applicant mentioned.

⑦ Official of DM(SE) also informed SHO (Shakeen Bagh) about the said site and machines on his number 8750 870 926 (copy attached) directing to seize the machines, truck & JCB and for further necessary action.

⑧ DM(SE) office will submit the ATR in due course of time by co-ordinating with Patna officials in this regard.

Nikhil Malik  
5/4/23  
JEE, DPCC

Swam K. R.  
Pahari

OA No - 86/2023 in Hon'ble NGT

| S.No | Name  | Designation     | Mobile No  | Signature           |
|------|---|-----------------|------------|---------------------|
| 1.   | NIKUNJ MALIK                                      | JEE, DPCC       | 8851100132 | <u>Nikunj malik</u> |
| 2.   | Sneam Kr.<br>Pahwan<br>Office of DM<br>South East | Pahwan          | 9713811947 | <u>Sneam Kr.</u>    |
| 3.   | HC Manjuf Kumar                                   | HC Delhi police | 9310736611 | <u>Manjuf</u>       |

3:31

4G

< 135



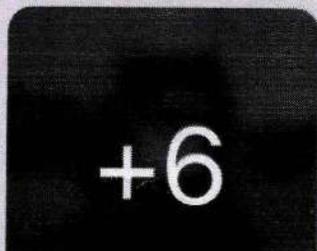
+9187508...

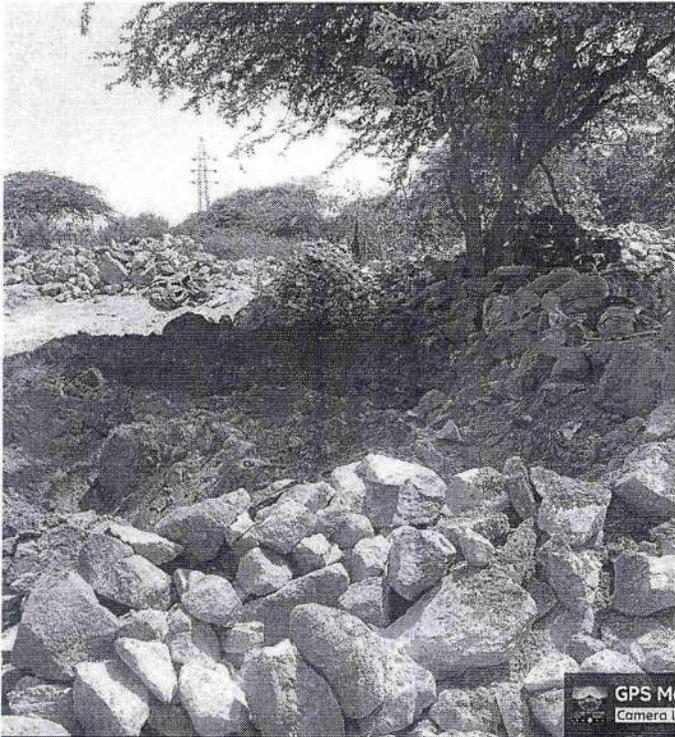


Sir namaskar  
M swarn patwari from Dm  
Ofc south east . I m  
inform to your goodness  
during visit of under  
location found that  
violation of environment  
act . Your goodself is  
requested to issue  
concern kalandra 5 (15 )  
as per act and rules

1:44 PM ✓✓

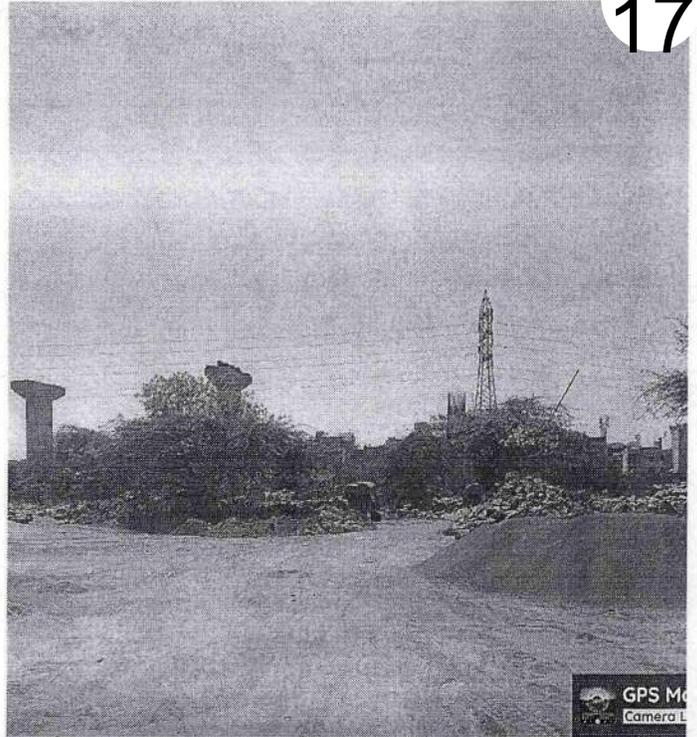
➔ Forwarded





73/1, Haddu Mohalla, Madanpur Khadar Village,  
Madanpur Khadar, New Delhi, Delhi 110092, India

|                   |                        |
|-------------------|------------------------|
| Latitude          | Longitude              |
| 28.53765622°      | 77.30329005°           |
| Local 01:29:55 PM | Altitude 151.58 meters |
| GMT 07:59:55 AM   | Wednesday, 04.05.2023  |



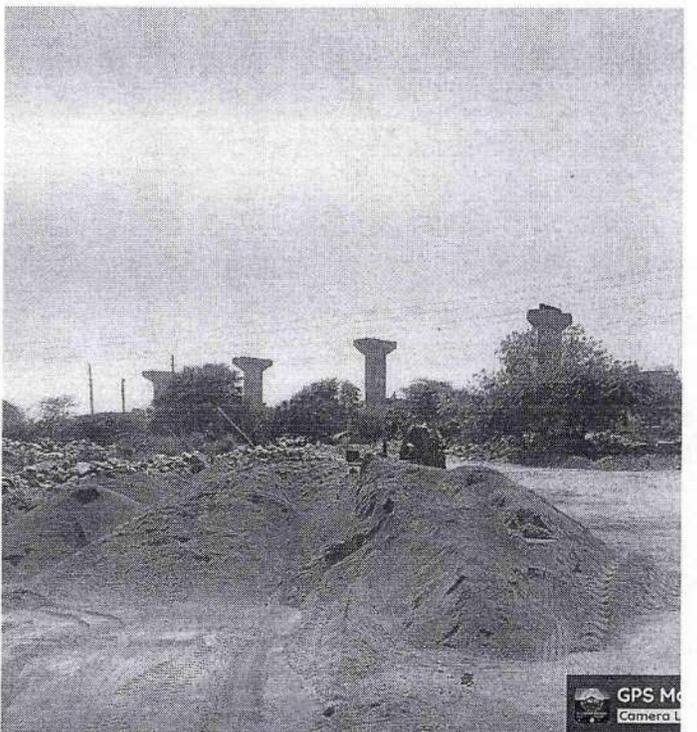
8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi  
110076, India

|                   |                        |
|-------------------|------------------------|
| Latitude          | Longitude              |
| 28.53779176°      | 77.30356221°           |
| Local 01:26:11 PM | Altitude 151.54 meters |
| GMT 07:56:11 AM   | Wednesday, 04.05.2023  |



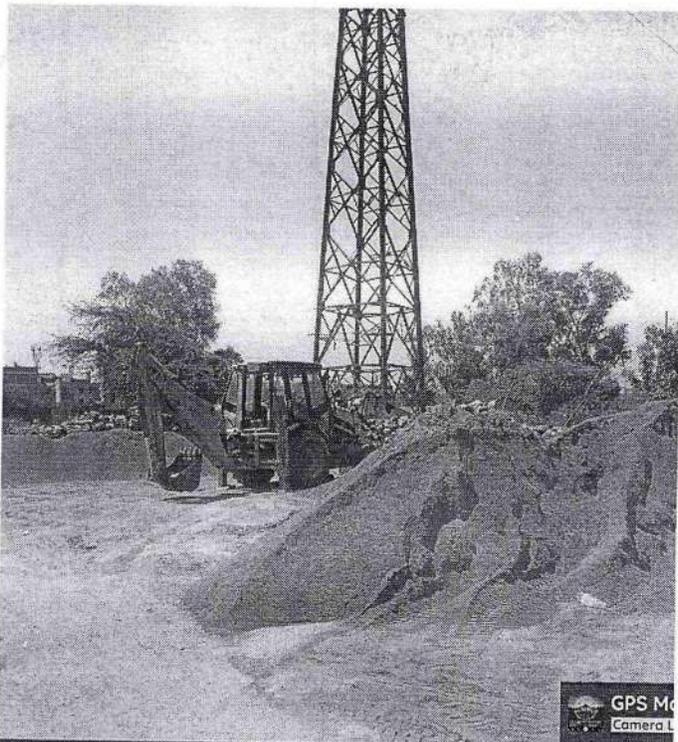
8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi  
110076, India

|                   |                        |
|-------------------|------------------------|
| Latitude          | Longitude              |
| 28.53783648°      | 77.30364997°           |
| Local 01:25:22 PM | Altitude 154.57 meters |
| GMT 07:55:22 AM   | Wednesday, 04.05.2023  |

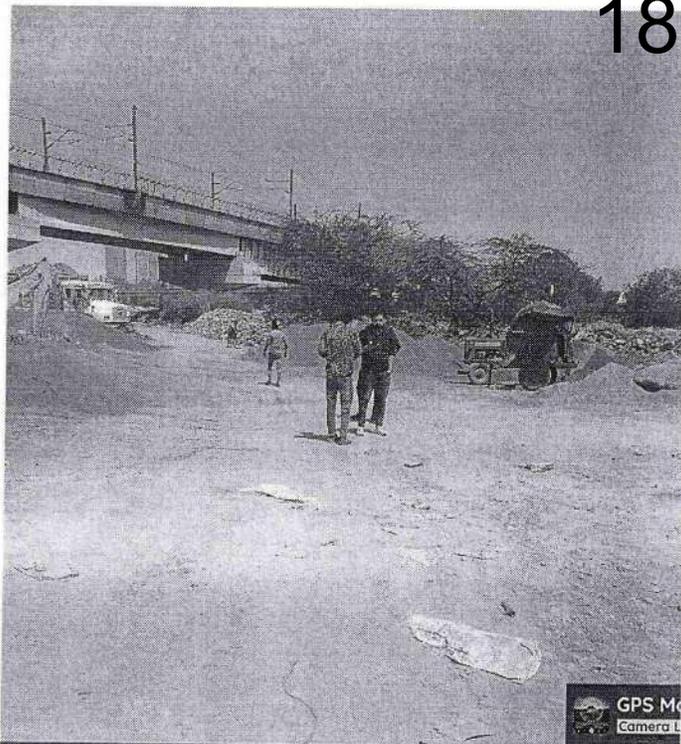


8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi  
110076, India

|                   |                        |
|-------------------|------------------------|
| Latitude          | Longitude              |
| 28.53783813°      | 77.30365135°           |
| Local 01:25:42 PM | Altitude 157.67 meters |
| GMT 07:55:42 AM   | Wednesday, 04.05.2023  |



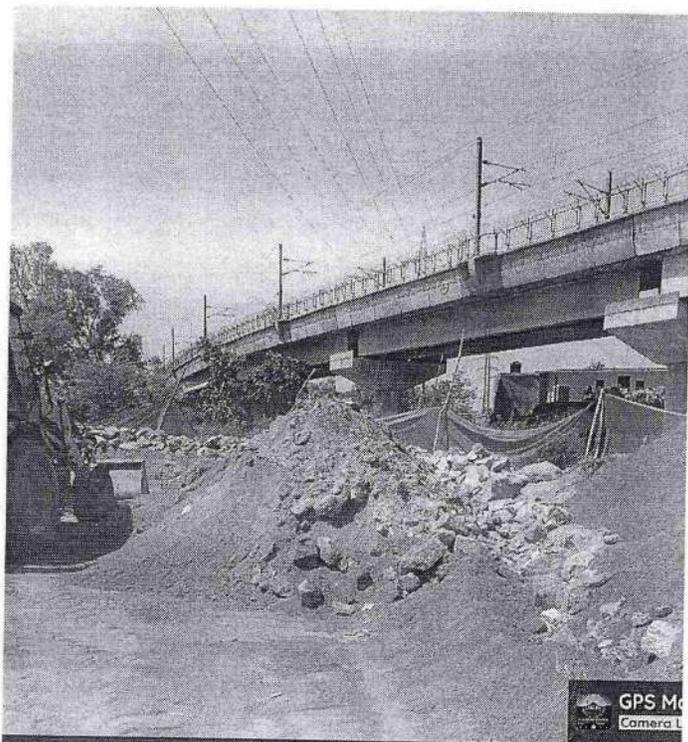
8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076, India  
 Latitude 28.53783808° Longitude 77.30365129°  
 Local 01:25:39 PM Altitude 157.67 meters  
 GMT 07:55:39 AM Wednesday, 04.05.2023



73/1, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110092, India  
 Latitude 28.53765255° Longitude 77.30328345°  
 Local 01:29:36 PM Altitude 151.9 meters  
 GMT 07:59:36 AM Wednesday, 04.05.2023



8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076, India  
 Latitude 28.53776968° Longitude 77.30352964°  
 Local 01:27:19 PM Altitude 154.36 meters  
 GMT 07:57:19 AM Wednesday, 04.05.2023

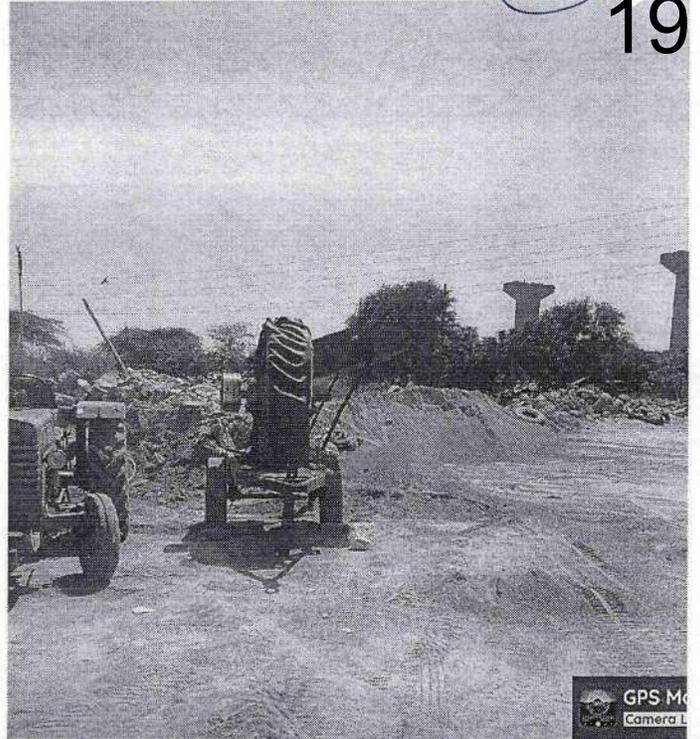


8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076, India  
 Latitude 28.53781113° Longitude 77.30356338°  
 Local 01:26:00 PM Altitude 151.87 meters  
 GMT 07:56:00 AM Wednesday, 04.05.2023



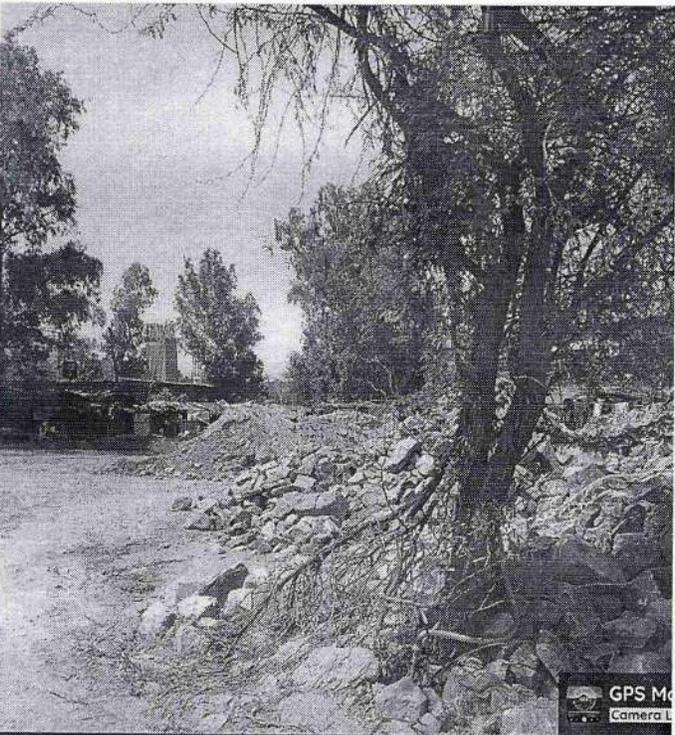
8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076, India

Latitude 28.53776476° Longitude 77.30352308°  
Local 01:27:34 PM Altitude 153.77 meters  
GMT 07:57:34 AM Wednesday, 04.05.2023



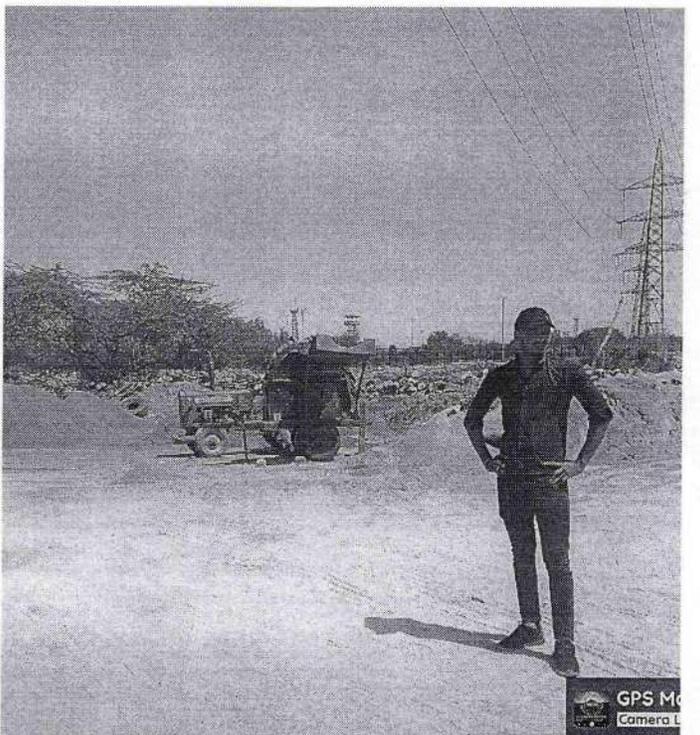
8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076, India

Latitude 28.5377682° Longitude 77.30353188°  
Local 01:27:06 PM Altitude 153.84 meters  
GMT 07:57:06 AM Wednesday, 04.05.2023



73/1, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110092, India

Latitude 28.53765817° Longitude 77.30327804°  
Local 01:29:41 PM Altitude 150.65 meters  
GMT 07:59:41 AM Wednesday, 04.05.2023



8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076, India

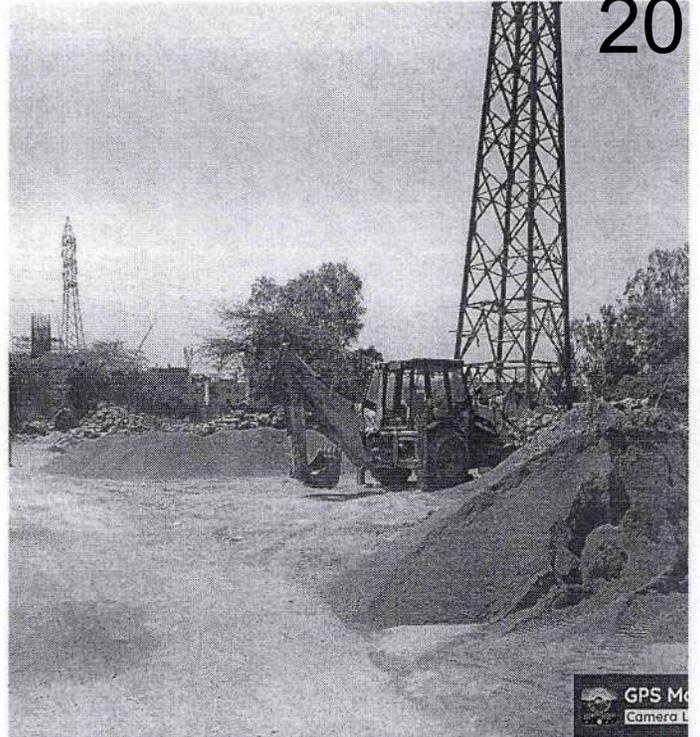
Latitude 28.53769914° Longitude 77.3033717°  
Local 01:31:09 PM Altitude 155.34 meters  
GMT 08:01:09 AM Wednesday, 04.05.2023



GPS Me  
Camera L

73/1, Haddu Mohalla, Madanpur Khadar Village,  
Madanpur Khadar, New Delhi, Delhi 110092, India

Latitude 28.53766165° Longitude 77.30326907°  
Local 01:29:46 PM Altitude 150.84 meters  
GMT 07:59:46 AM Wednesday, 04.05.2023



GPS Me  
Camera L

8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi  
110076, India

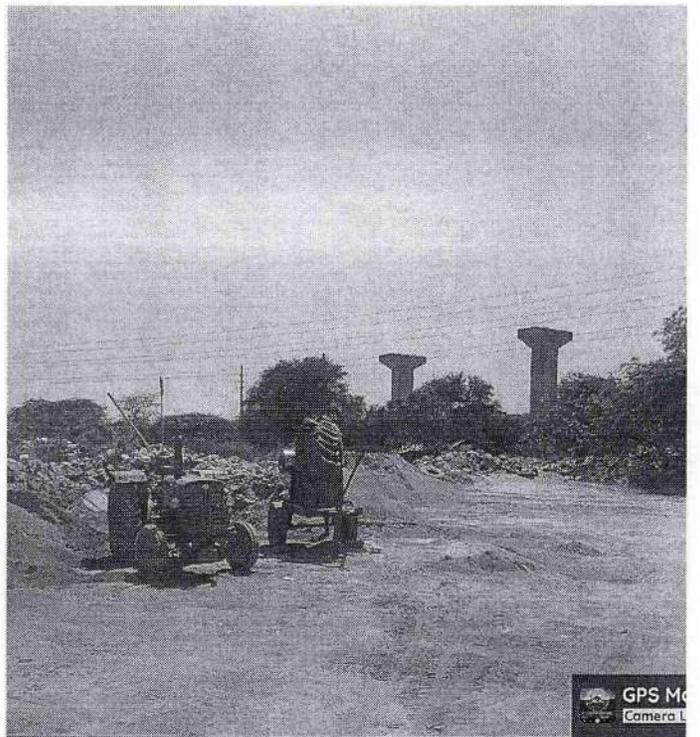
Latitude 28.53783789° Longitude 77.30364934°  
Local 01:25:31 PM Altitude 157.87 meters  
GMT 07:55:31 AM Wednesday, 04.05.2023



GPS Me  
Camera L

8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi  
110076, India

Latitude 28.53807377° Longitude 77.30383414°  
Local 01:24:49 PM Altitude 147.3 meters  
GMT 07:54:49 AM Wednesday, 04.05.2023



GPS Me  
Camera L

8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi  
110076, India

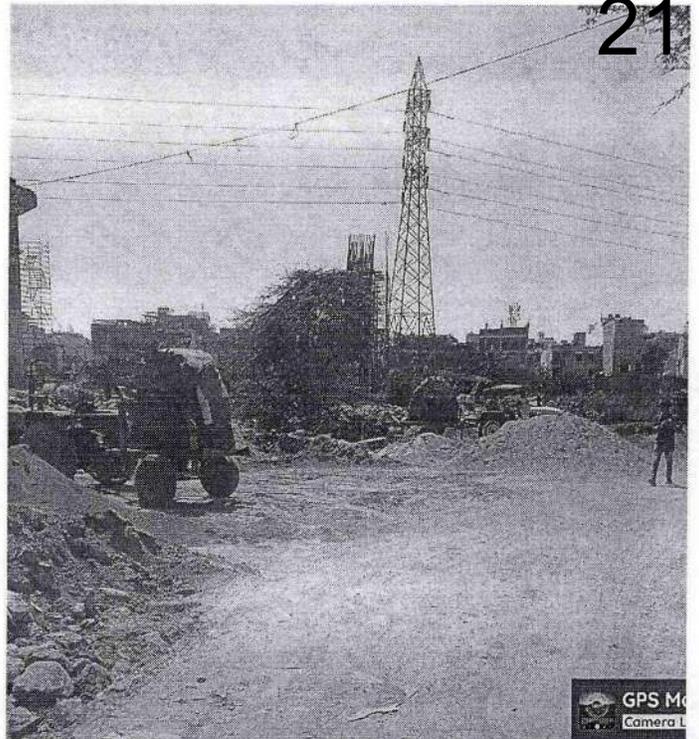
Latitude 28.53779187° Longitude 77.30356209°  
Local 01:26:17 PM Altitude 151.48 meters  
GMT 07:56:17 AM Wednesday, 04.05.2023



GPS Me  
Camera L

8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076, India

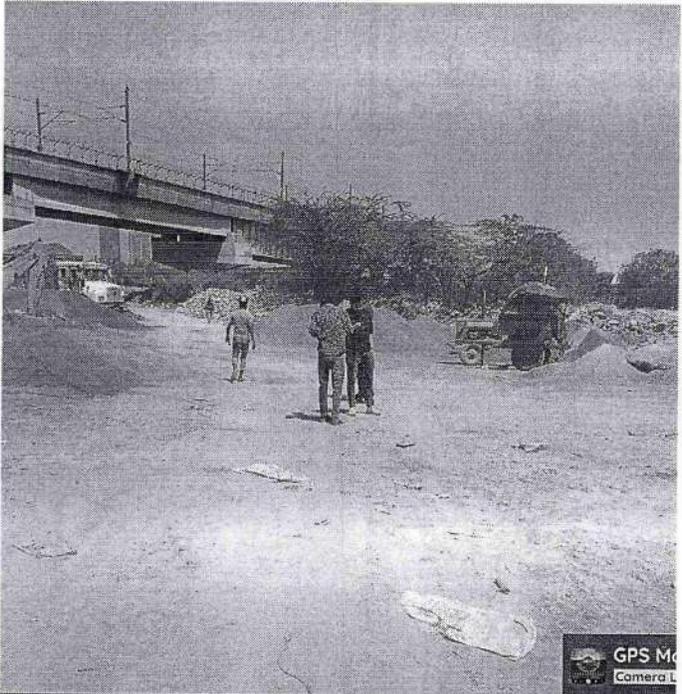
Latitude 28.53812314° Longitude 77.30376518°  
Local 01:24:41 PM Altitude 151.82 meters  
GMT 07:54:41 AM Wednesday, 04.05.2023



GPS Me  
Camera L

73/1, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110092, India

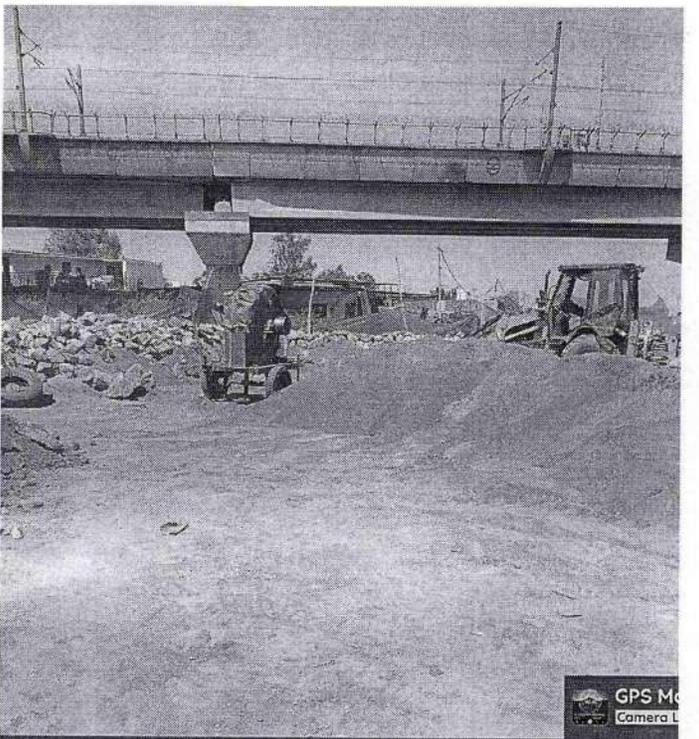
Latitude 28.53769052° Longitude 77.30333233°  
Local 01:31:49 PM Altitude 155.6 meters  
GMT 08:01:49 AM Wednesday, 04.05.2023



GPS Me  
Camera L

pp. pocket I Sarita vihar, G8P2+QMH, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110076, India

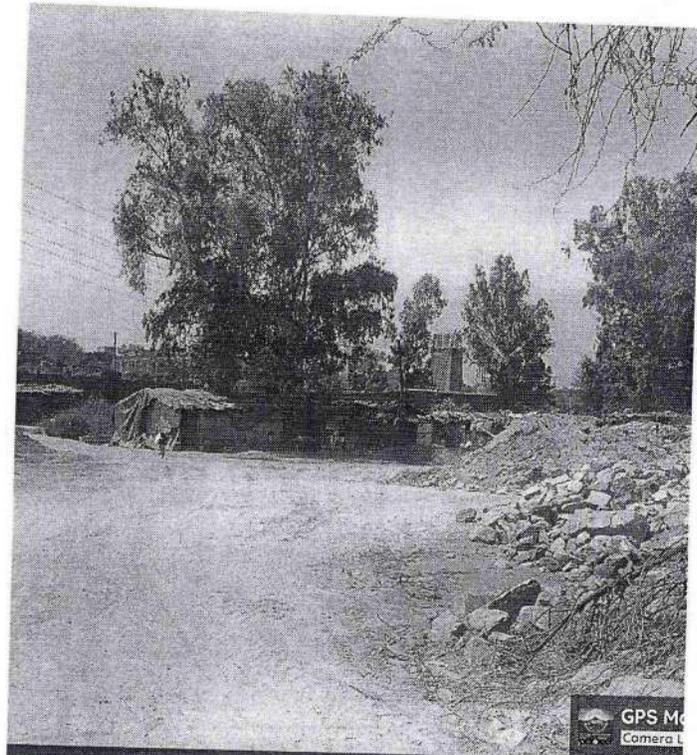
Latitude 28.53764422° Longitude 77.30328967°  
Local 01:29:33 PM Altitude 149.84 meters  
GMT 07:59:33 AM Wednesday, 04.05.2023



GPS Me  
Camera L

73/1, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110092, India

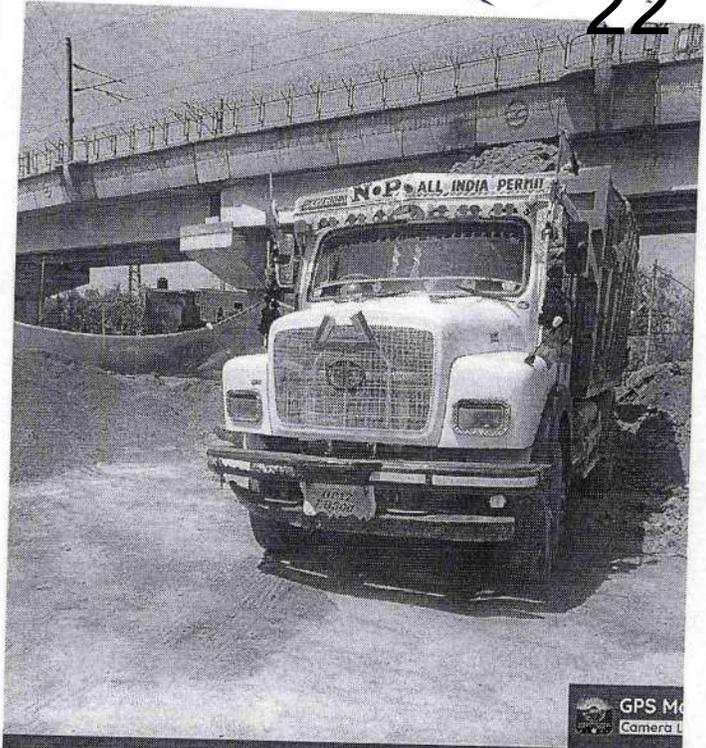
Latitude 28.5376861° Longitude 77.30334471°  
Local 01:31:04 PM Altitude 151.92 meters  
GMT 08:01:04 AM Wednesday, 04.05.2023



GPS Mo  
Camera L

73/1, Haddu Mohalla, Madanpur Khadar Village,  
Madanpur Khadar, New Delhi, Delhi 110092, India

Latitude 28.53766005° Longitude 77.30327102°  
Local 01:29:43 PM Altitude 150.88 meters  
GMT 07:59:43 AM Wednesday, 04.05.2023



GPS Mo  
Camera L

8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi  
110076, India

Latitude 28.53783815° Longitude 77.30365119°  
Local 01:25:35 PM Altitude 157.68 meters  
GMT 07:55:35 AM Wednesday, 04.05.2023



GPS Mo  
Camera L

8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi  
10076, India

Latitude  
28.5377829°

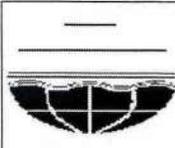
Longitude  
77.30355232°

Local 01:26:47 PM

Altitude 151.82 meters

GMT 07:56:47 AM

Wednesday, 04.05.2023



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6  
visit us at : <http://dpcc.delhigovt.nic.in>

24

F. No. DPCC/CMC-II/NGT/OA-86/2023/4477(A)

Dated: 24/4/23

To,

Annexure-2

The District Magistrate (South-East)  
Old Gargi College Building  
Lajpat Nagar IV,  
New Delhi -110024

**Subject: Hon'ble NGT matter in O.A. No. 86/2023 "Ranjeet Kumar Ray Vs. State of U.P."**

This is in continuation to the joint inspection carried out by the office of DM (South-East), DPCC and Delhi Police on 05-04-2023 in pursuance to the order of Hon'ble NGT dated 13-03-2023 in the above mentioned case. Subsequently the ATR has been received on whatsapp from the office of SDM Sarita vihar dated 12-04-2023.

One of the issues raised by the applicant in its application is regarding illegally occupied applicant's land by UP Irrigation department. This issue could not be sorted out during the joint inspection. In this regard you are therefore requested to convey the exact ownership of the land and the correctness of the claim by the applicant. ATR may be provided to this office within 07 days of the issue of this letter so that the Hon'ble NGT may be apprised. You are also requested to provide the ATR in the steps taken to ensure that the stone crushing is not done in future.

Yours sincerely,

  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)

GOVT. OF NCT OF DELHI  
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (SARITA VIHAR)  
OLD GARGI COLLEGE BUILDING LAJPAT NAGAR-IV,  
NEW DELHI-110024

No.F.SDM(SV)/SE/2023/815

Dated:12.04.2023

ORDER

Whereas, a Kalndra has been received from SHO, Shaheen Bagh under section 100 DP. Act & 5/15 Environment Protection Act-1986, has been received in this office on 11/04/2023.

And a compensation/penalty of Rs. 30,000/- (Rupees Thirty Thousand Only) is imposed to Sh. Brijesh @ Papu S/o Late Sh. Bramprakash r/o H. No. 135, Bhagad Mohalla, Madanpur Khadar, Delhi for the violation in term section 15 of National Green Tribunal Act, 2010. Further, the applicant is directed to deposit the same within 7 days. The compensation amount is to be paid by Banker Cheque/Draft in favour of "Delhi Pollution Control Committee", SBI Bank Account No. 10166741672, IFSC Code SBIN0005715, SBI Kashmiri Gate, New Delhi and copy of acknowledgement have to be submitted to the undersigned for final closer of the case.



12/04/23  
SDM (SARITA VIHAR)  
DISTRICT SOUTH-EAST

To

Brijesh @ Papu S/o Late Sh. Bramprakash.  
R/o H. No. 135, Bhagad Mohalla,  
Madanpur Khadar, Delhi

Brijesh Kumar  
De

**GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE  
DISTRICT (SOUTH EAST) OLD GARGI COLLEGE BUILDING  
LAJPAT NAGAR-IV, NEW DELHI-110024**

F.No./SDM (SV)/SE/2021/ 817

Dated: 12/04/23

**RELEASE ORDER**

Whereas, a Kalandra under section 100 DP. Act & 5/15 Environment Protection Act-1986 vide DD No. 60-A dated: 05/04/2023, Police Station-Shaheen Bagh, (South East, Delhi), New Delhi, regarding recovered the articles i.e., 1. 05 stone gridding machine 2. Three Tractors (Mahindra 265 Engine No. NGHL06432, Mahindra B-275DI Engine No. ND7818 & Mahindra 265 Engine No. RVBA01218) 3. 01 Dumper (Made in Tata) UP17T9500 seized on dated: 05/04/20213. The court has closed the case after receiving penalty from defaulter and penalty received through Demand Draft/Pay order, which has been submitted in the court in favour of "Delhi Pollution Control Committee". Therefore, Court has ordered to release the above said equipment/material.

Given under my hand and seal of the court this day of 12/04/23

(SEAL)



**SUB DIVISIONAL MAGISTRATE  
(SARITA VIHAR)  
DISTRICT SOUTH-EAST**

To,

The SHO  
Police Station-Shaheen Bagh,  
New Delhi.

Copy to:-

1. Brijesh @ Papu S/o Late Sh. Bramprakash R/o H. No. 135, Bhagad Mohalla, Madanpur Khadar, Delhi

*S. S. S.*

**GOVT. OF NCT OF DELHI**  
**OFFICE OF THE SUB DIVISIONAL MAGISTRATE (SARITA VIHAR)**  
**OLD GARGI COLLEGE BUILDING, LAJPAT NAGAR-IV**  
**NEW DELHI-110024**

F.6/SDM/SV/SE/2023/816

Dated: 12.04.2023

To,

The Special Secretary (Environment/Member Secretary DPCC),  
 Department of Environment,  
 Govt. of N.C.T of Delhi,  
 6<sup>th</sup> Level, C-Wing, Delhi Secretariat,  
 I.P. Estate, New Delhi-110002

Sub: Forwarding Bankers Cheque/Draft in favour of "Delhi Pollution Control Committee".

Respected sir,

May kindly find enclosed Bankers cheque/Drafts in favour of "Delhi Pollution Control Committee" as detailed below:-

| Sl. No. | Bankers Chaeque/Demand Draft No. | Date of Instrument | Amount (Rs.) | Depositors Name | Date of Challan |
|---------|----------------------------------|--------------------|--------------|-----------------|-----------------|
| 1.      | 033927                           | 12.04.2023         | 30,000/-     | Sahil Bidhuri   | 12.04.2023      |

This is in compliance of Hon'ble National Green Tribunal's order dated 28/04/2015 regarding u/s 5/15 Environment Protection Act 1986. The same is forwarded to your good office for your kind information and further necessary action at your end.

Yours faithfully

*[Handwritten Signature]*  
 12/04/23

**SDM (SARITA VIHAR)**  
**DISTRICT SOUTH-EAST**

Encl: As detailed in table (in Original)

*o/c*



AC PAYEE ONLY  
NOT NEGOTIABLE

MANAGER'S CHEQUE  
VALID FOR 3 MONTHS ONLY

1 2 0 4 2 0 2 3  
O D M Y Y Y Y

\*\*\* DELHI POLLUTION CONTROL COMMITTEE \*\*\*

Or Order

या उत्तरे आदेश पर

SESHAASA(C) / CTS-2010

Pay  
अदा करे  
Rupees  
रुपये

THIRTY THOUSAND ONLY.

₹

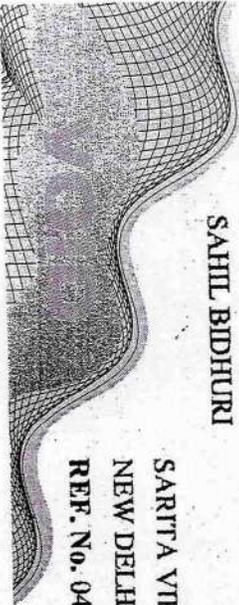
\*30,000.00

FOR VALUE RECEIVED

SAHIL BIDHURI

SARITA VIHAR  
NEW DELHI - 110076

REF. No. 048012037678



⑈033927⑈ 110240072⑈ 999989⑈ 12

*Sahil Bidhuri*  
AUTHORISED SIGNATORIES  
Please sign above

**INSPECTION REPORT**

Joint inspection was re-conducted in OA no-86/2023 "Ranjeet Kumar Ray Vs. State of U.P" as some issues were lapse in earlier inspection of the site dated 05.04.2023 " In front of Shram Vihar, Metro Pillar No- 189, PS- Shaheen Bagh" by DPCC officials along with DM South East on 15-05-2023.

Followings official were present during Inspection:-

1. Sh K. Kumar, Environmental Engineer, DPCC
2. Sh Sanjay Jha, SDM(Sarita Vihar)
3. Sh Nikunj Malik, Junior Environmental Engineer, DPCC
4. Sh Sarwan Kumar, Patwari(Sarita Vihar)

Police staff of Shaheen Bagh was also called and beat officer was present at the site.

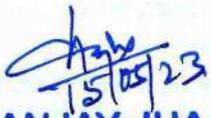
Further representative of complainant was also present (Name- Sh Rahat (Mo- 8287812920)).

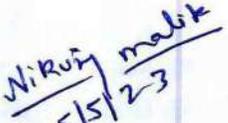
Followings are the observations and facts gathered during the Inspection:-

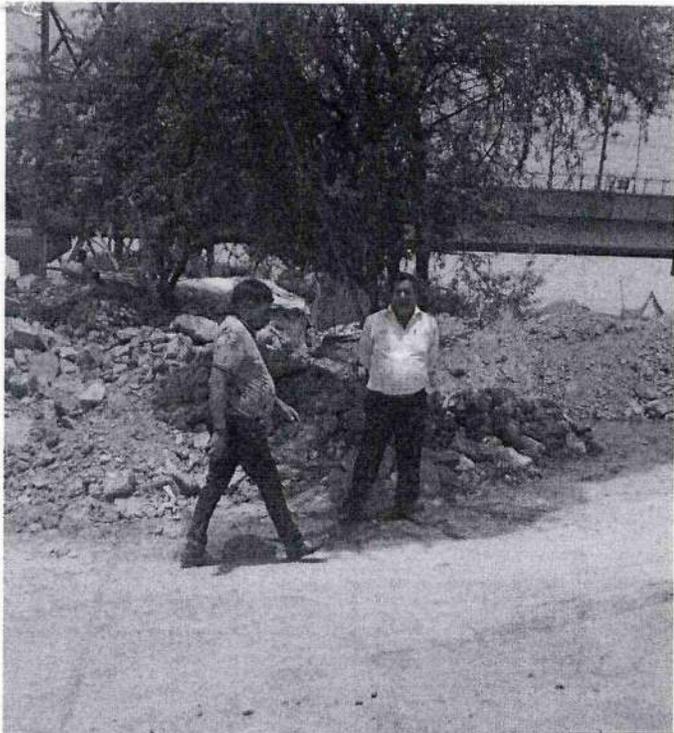
1. Heap of gravels(Crushed Stone) were observed at the site in final touch condition (ready to sale/use).
2. Heaps of pieces of stone/boulders were observed at the site.
3. No crushing machine and workers were available at the site during inspection however as reported by locals the work of stone crushing is carried out in night hours.
4. Subsequent to the earlier inspection dated 05.04.2023 stone crushing machines were seized by Delhi Police and fine was imposed by SDM concerned of an amount of Rs 30000/- on 12.04.2023 after fining machinery was realised and handed over by the SDM(Sarita Vihar) to Sh Brijesh @Papu S/o Late Sh. Bramprakash. R/o H.No 135, Bhagat Mohalla, Madanpur Khadar after submission of fine.
5. Heaps of municipal solid waste were observed during inspection surrounding the stone crushing site in approximate 600 to 700 sq meter area.
6. Some Yellow Bags (used for disposal of Bio Medical waste) were observed in heap. However after opening them, No Bio Medical waste was observed.
7. Segregation of waste was also observed at some sites. Worker were not able to provide the details of the owner. However it was reported by local residents this waste pertains to:-
  - a) Sh Fardeen (9873007862) Add:- N-33, Abul Fazal Encalve, Jamia Nagar
  - b) Mohd Ibhram(7827401225) Add:- H.No- 463, Gali No-2, Taimur Nagar
  - c) Sh Surrender Singh
  - d) Saleem

8. As reported by locals and workers the waste comes from the hotels of Aerocity and Mahipalpur areas.
9. During inspection some vehicles(Two wheelers) were observed at waste site bearing No. DL 3SF A1790, DL 3SE P4537.
10. It was reported by Patwari (DM South-East) that the land pertains to UP irrigation department but in jurisdiction of Delhi (DM South-East).
11. Sh. Dheeraj, Assistant Engineer of UP irrigation department was contacted on Mobile No. 9289124950 and he reported that letters has been written to Delhi Police dated 23.04.2022, 04.05.2023 & 11.05.2023 for taking necessary action there end but no action taken report provide by the concerned till today.
12. The Delhi Police team was also directed to seize the machinery/equipment whenever it found working/operate in day/night time and completely stop the such stone crushing activity.



  
15/05/23  
**SANJAY JHA**  
SDM (Sarita Vihar)

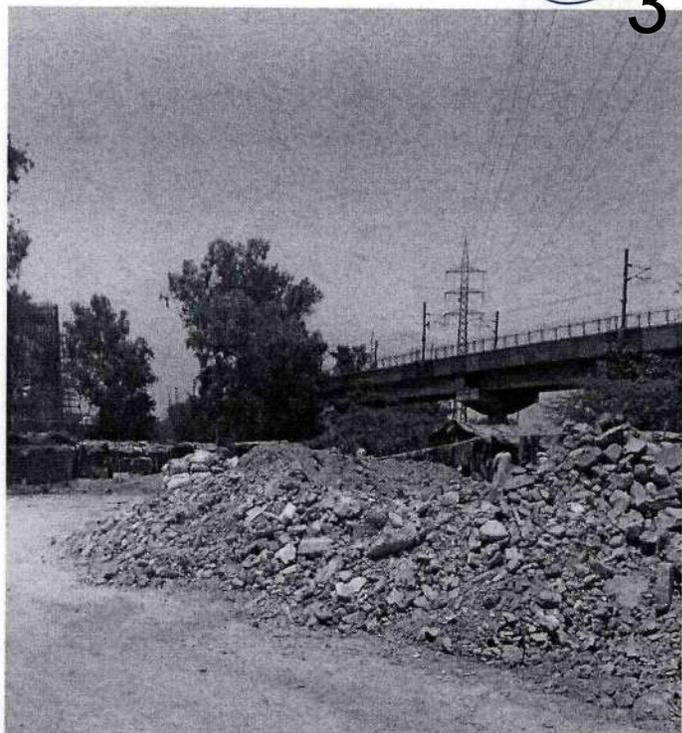
  
15/5/23  
JEE, DPCC



GPS M Camera

opp. pocket I Sarita vihar, G8P2+QMH, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110076, India

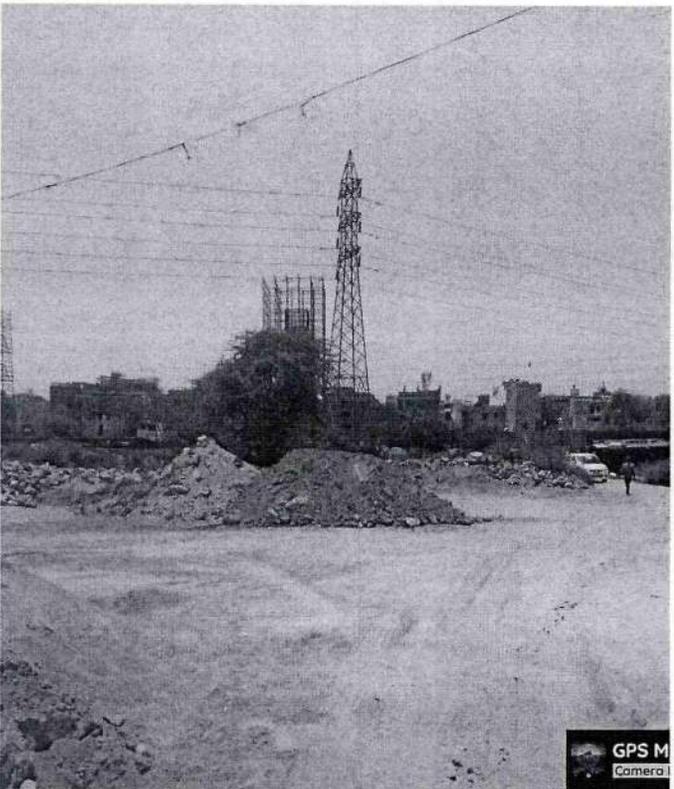
Latitude 8.53760448° Longitude 77.30325448°  
Local 12:29:57 PM Altitude 202 m  
MT 06:59:57 AM Monday, 15.05.2023



GPS M Camera

opp. pocket I Sarita vihar, G8P2+QMH, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110076, India

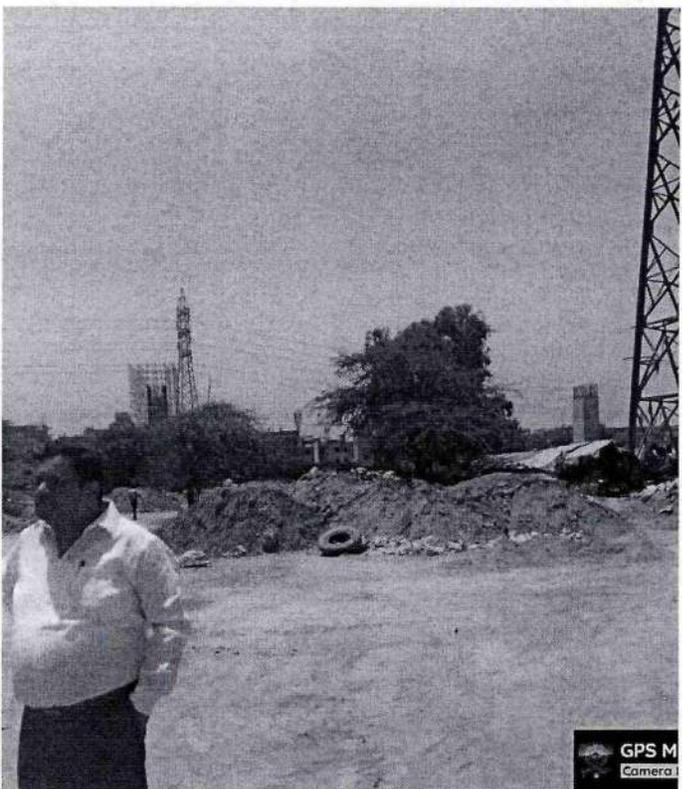
Latitude 8.53760393° Longitude 77.30327032°  
Local 12:29:43 PM Altitude 202 m  
MT 06:59:43 AM Monday, 15.05.2023



GPS M Camera

73/1, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110092, India

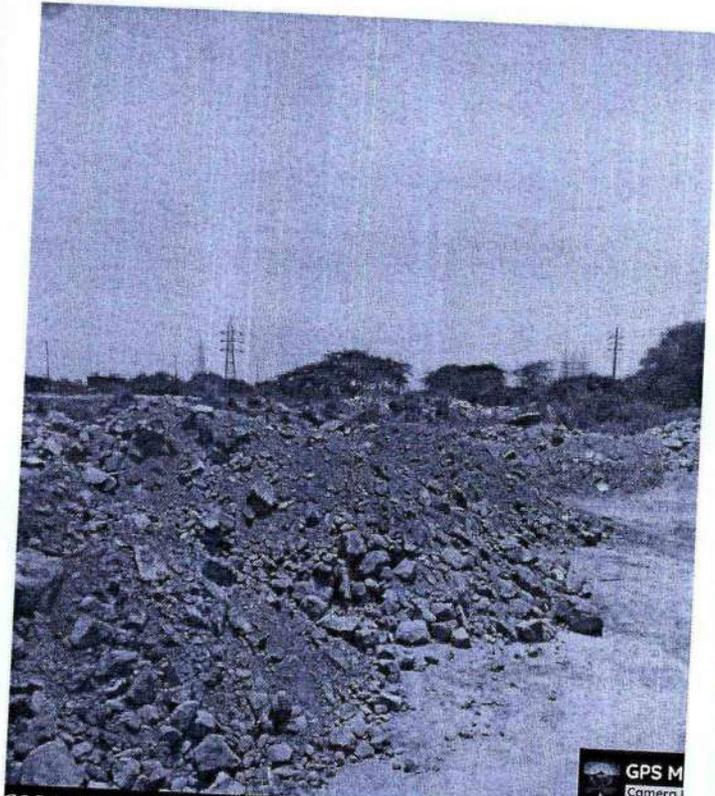
Latitude 8.53763805° Longitude 77.30330416°  
Local 12:29:34 PM Altitude 201 m  
MT 06:59:34 AM Monday, 15.05.2023



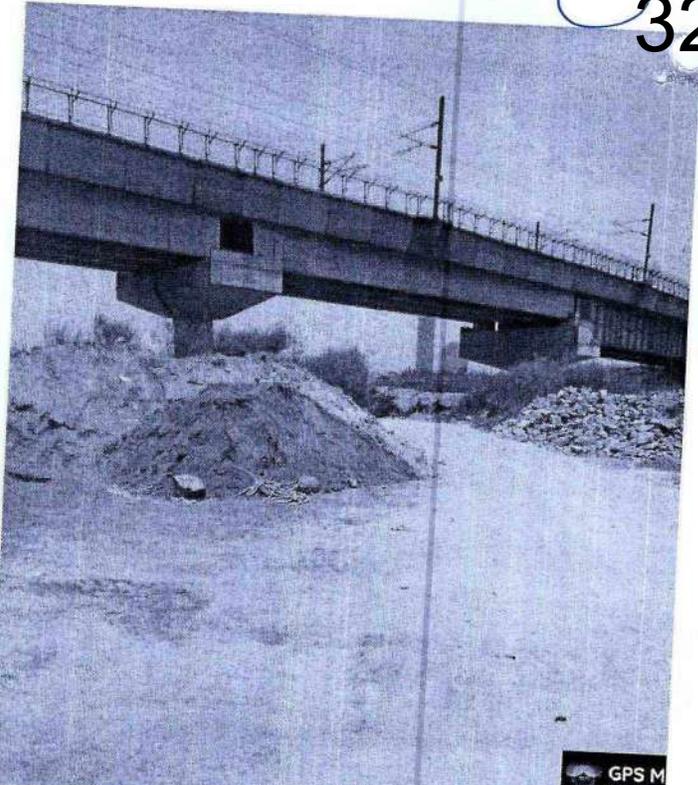
GPS M Camera

G8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076, India

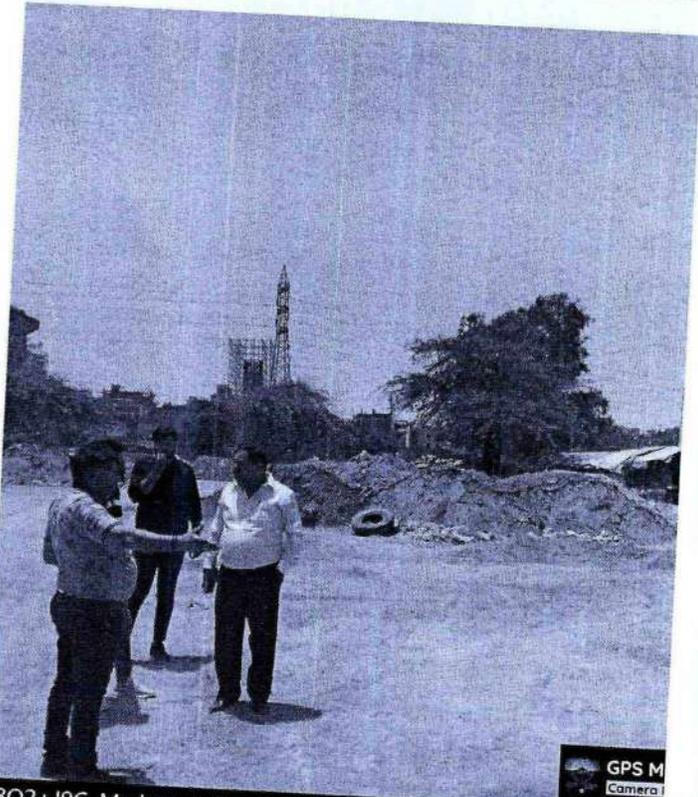
Latitude 8.53778309° Longitude 77.30360299°  
Local 12:26:11 PM Altitude 201 m  
MT 06:56:11 AM Monday, 15.05.2023



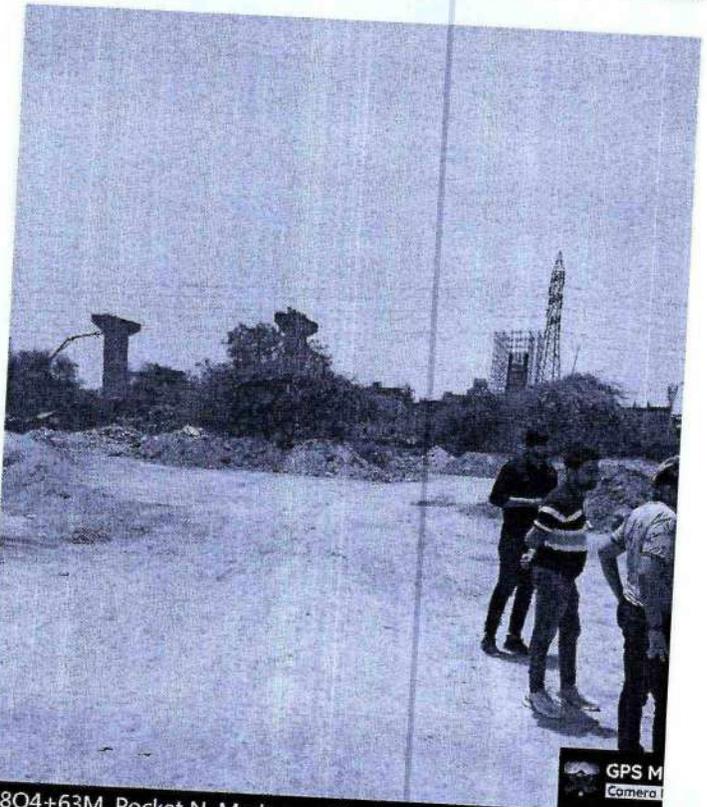
GPS M Camera  
 G8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076  
 India  
 Latitude 28.53779549° Longitude 77.30359143°  
 Local 12:25:59 PM Altitude 201 m  
 MT 06:55:59 AM Monday, 15.05.2023



GPS M Camera  
 G8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076  
 India  
 Latitude 28.53779429° Longitude 77.30356585°  
 Local 12:25:52 PM Altitude 201 m  
 MT 06:55:52 AM Monday, 15.05.2023



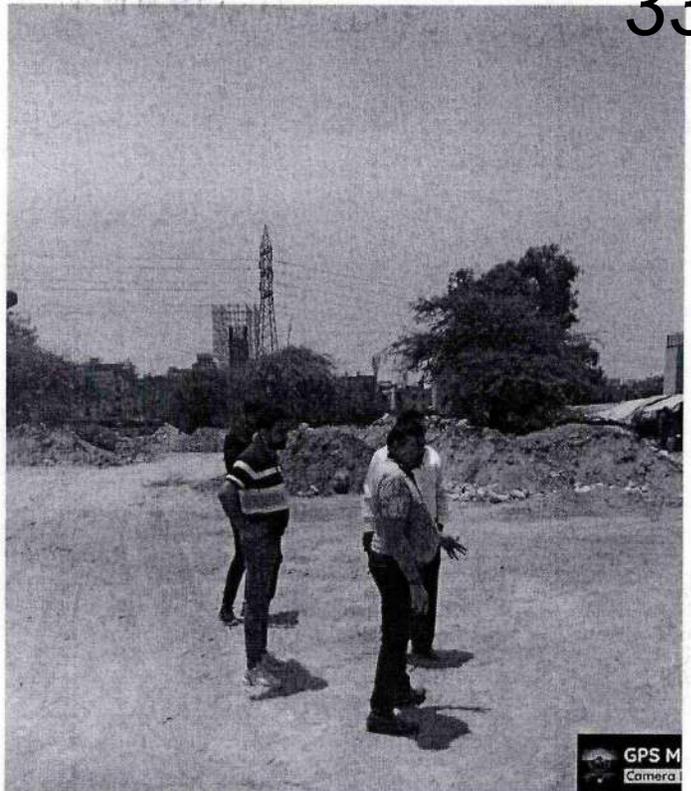
GPS M Camera  
 G8Q2+J9C, Madanpur Khadar Village, Madanpur Khadar, New Delhi  
 Delhi 110076, India  
 Latitude 28.5390357° Longitude 77.3007921°  
 Local 12:22:23 PM Altitude 201 m  
 MT 06:52:23 AM Monday, 15.05.2023



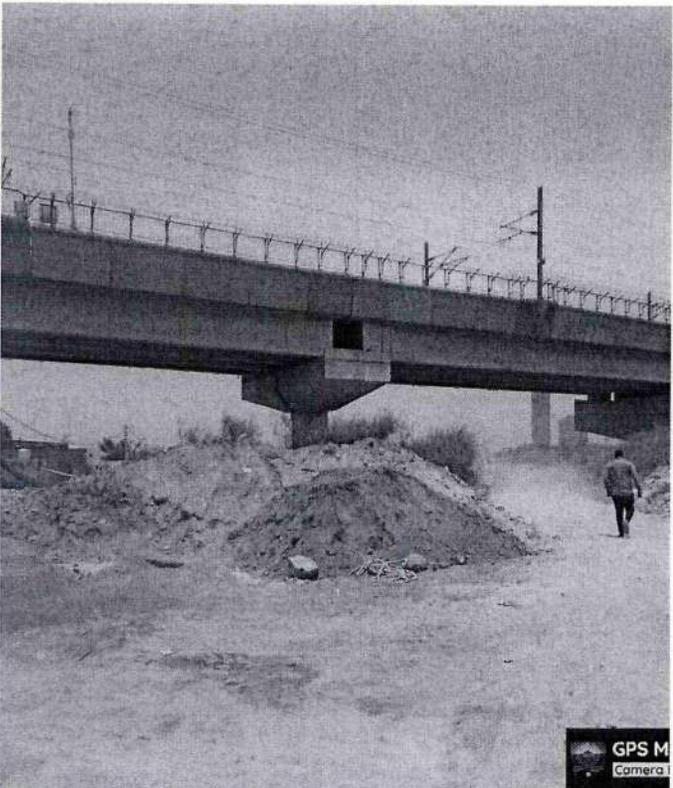
GPS M Camera  
 G8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076  
 India  
 Latitude 28.53777916° Longitude 77.3036267°  
 Local 12:22:13 PM Altitude 201 m  
 MT 06:52:13 AM Monday, 15.05.2023



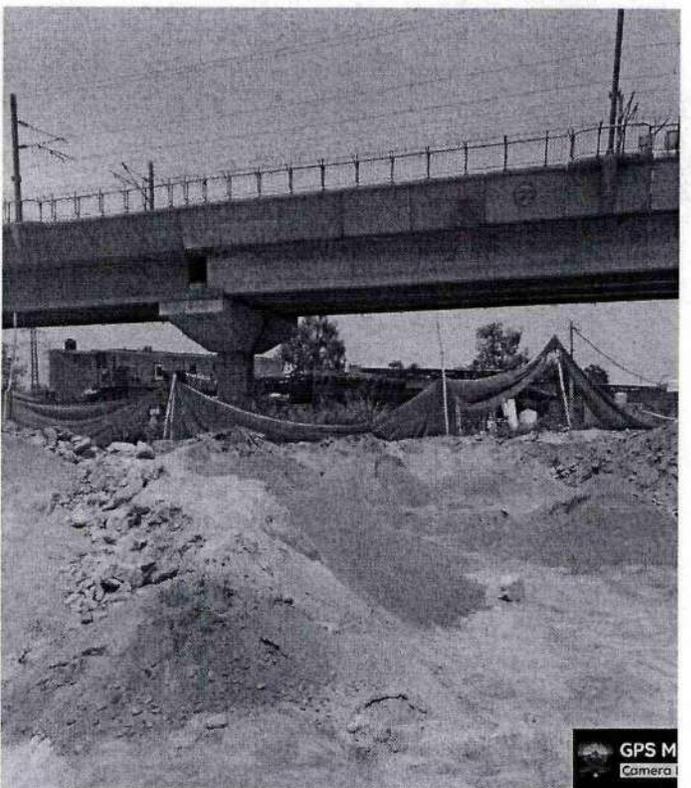
G8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076  
India  
Latitude 28.53779019° Longitude 77.30360595°  
Local 12:22:04 PM Altitude 201 m  
GMT 06:52:04 AM Monday, 15.05.2023



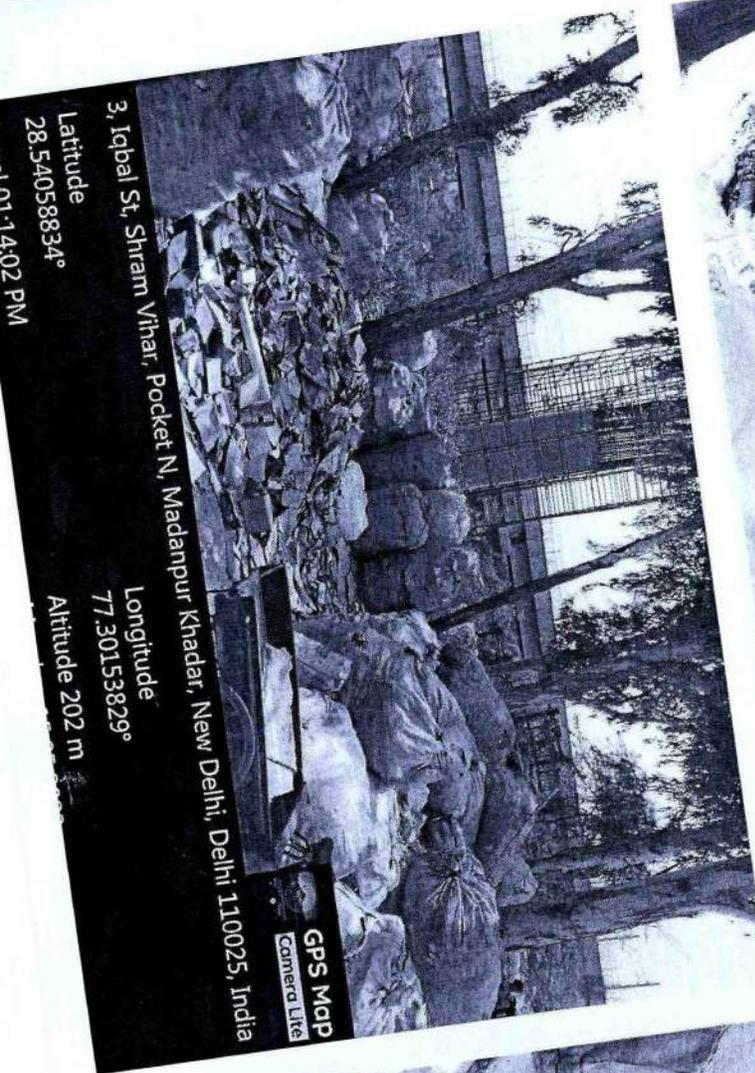
G8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076  
India  
Latitude 28.53778806° Longitude 77.30360088°  
Local 12:21:59 PM Altitude 201 m  
GMT 06:51:59 AM Monday, 15.05.2023



G8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076  
India  
Latitude 28.53777592° Longitude 77.30357626°  
Local 12:21:52 PM Altitude 201 m  
GMT 06:51:52 AM Monday, 15.05.2023

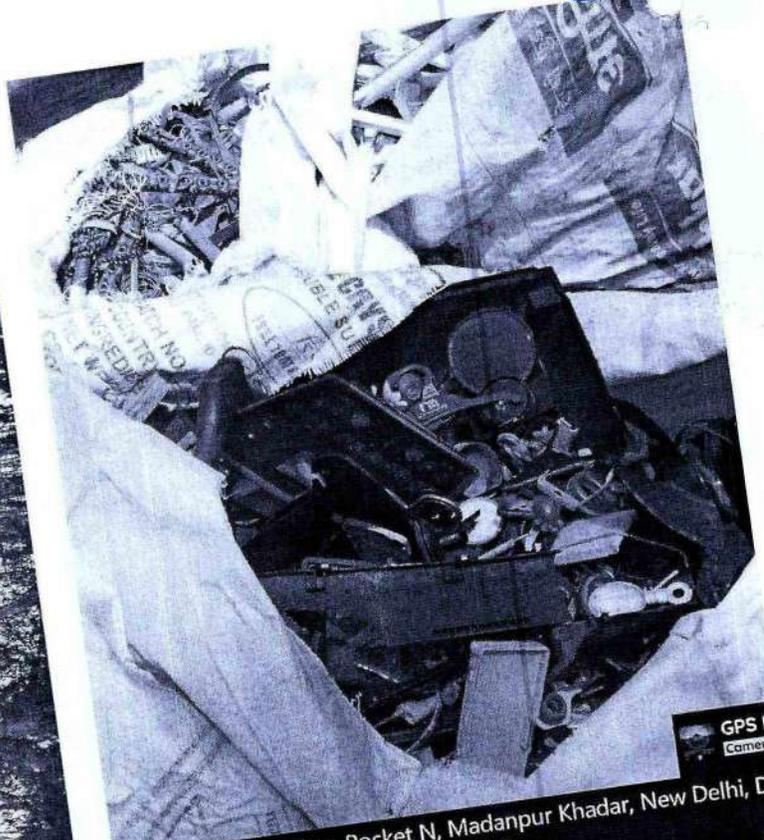


G8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076  
India  
Latitude 28.53775934° Longitude 77.30354825°  
Local 12:21:47 PM Altitude 201 m  
GMT 06:51:47 AM Monday, 15.05.2023



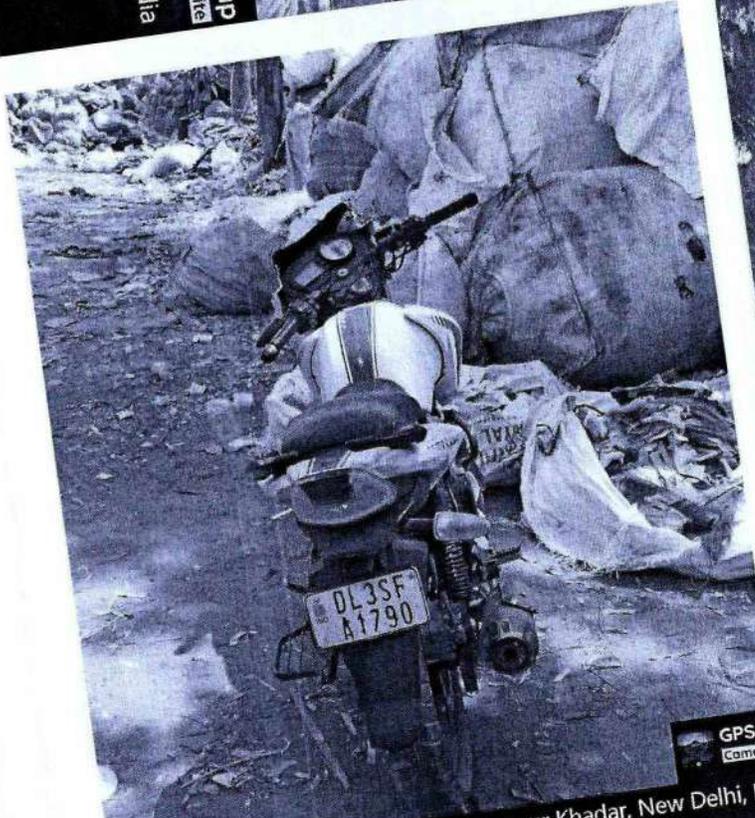
3, Iqbal St, Shram Vihar, Pocket N, Madanpur Khadar, New Delhi, Delhi 110025, India  
Latitude 28.54058834°  
Longitude 77.30153829°  
Altitude 202 m  
Local 01:14:02 PM  
MT 07:47:54 AM

GPS Map  
Camera Lite



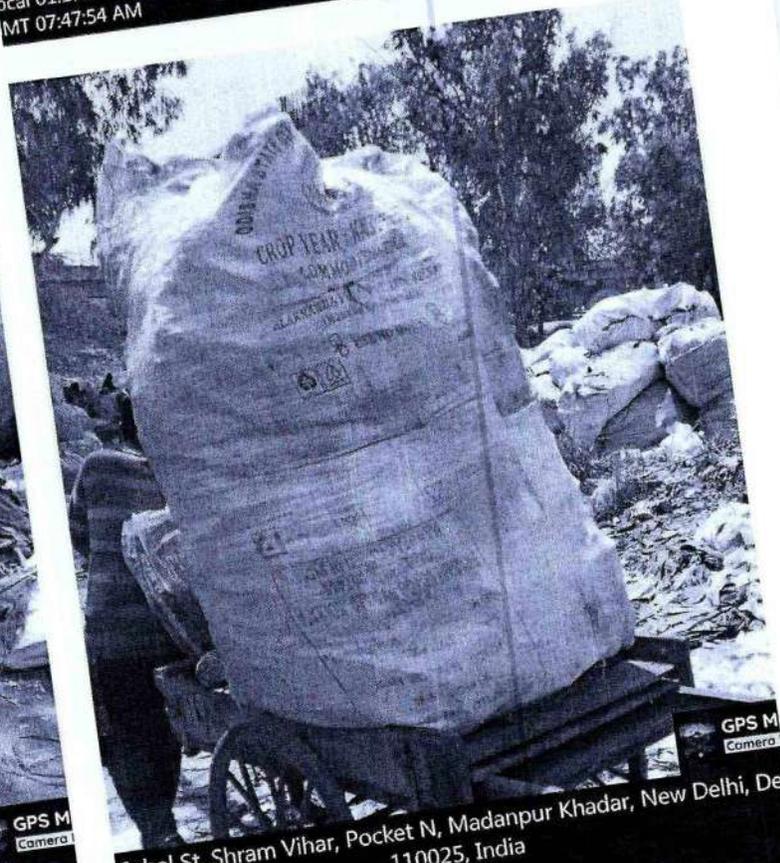
Iqbal St, Shram Vihar, Pocket N, Madanpur Khadar, New Delhi, Delhi 110025, India  
Latitude 28.5402648°  
Longitude 77.301658°  
Altitude 202 m  
Local 01:17:54 PM  
MT 07:47:54 AM

GPS Map  
Camera



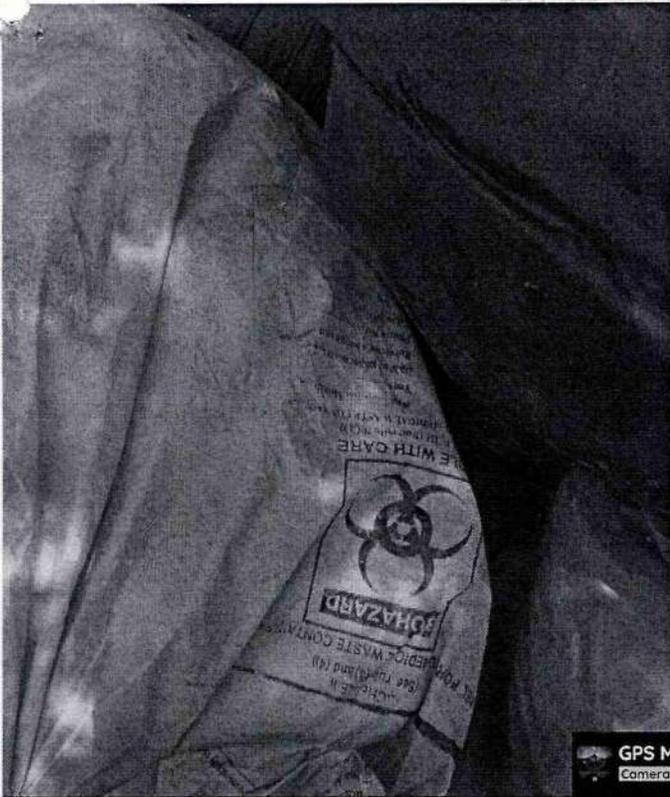
Iqbal St, Shram Vihar, Pocket N, Madanpur Khadar, New Delhi, Delhi 110025, India  
Latitude 28.54020454°  
Longitude 77.30168388°  
Altitude 201 m  
Local 01:19:56 PM  
MT 07:49:56 AM

GPS Map  
Camera



Iqbal St, Shram Vihar, Pocket N, Madanpur Khadar, New Delhi, Delhi 110025, India  
Latitude 28.54055954°  
Longitude 77.30164369°  
Altitude 202 m  
Local 01:31:31 PM  
MT 08:01:31 AM

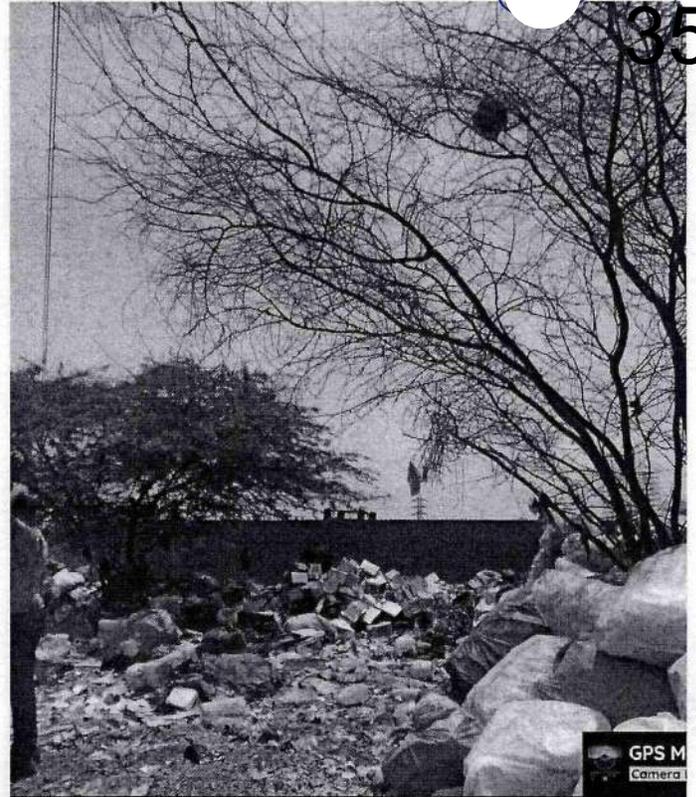
GPS Map  
Camera



GPS M  
Camera

opp. pocket I Sarita vihar, G8P2+QMH, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110076, India

Latitude 8.53697895° Longitude 77.30337961°  
Local 12:34:06 PM Altitude 202 m  
MT 07:04:06 AM Monday, 15.05.2023



GPS M  
Camera

opp. pocket I Sarita vihar, G8P2+QMH, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110076, India

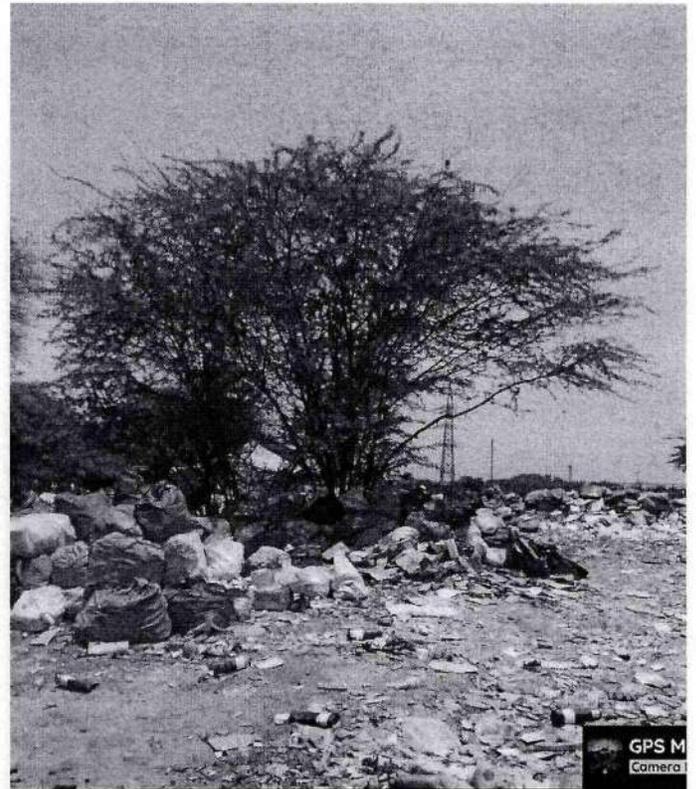
Latitude 8.53691297° Longitude 77.30334945°  
Local 12:33:25 PM Altitude 202 m  
MT 07:03:25 AM Monday, 15.05.2023



GPS M  
Camera

opp. pocket I Sarita vihar, G8P2+QMH, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110076, India

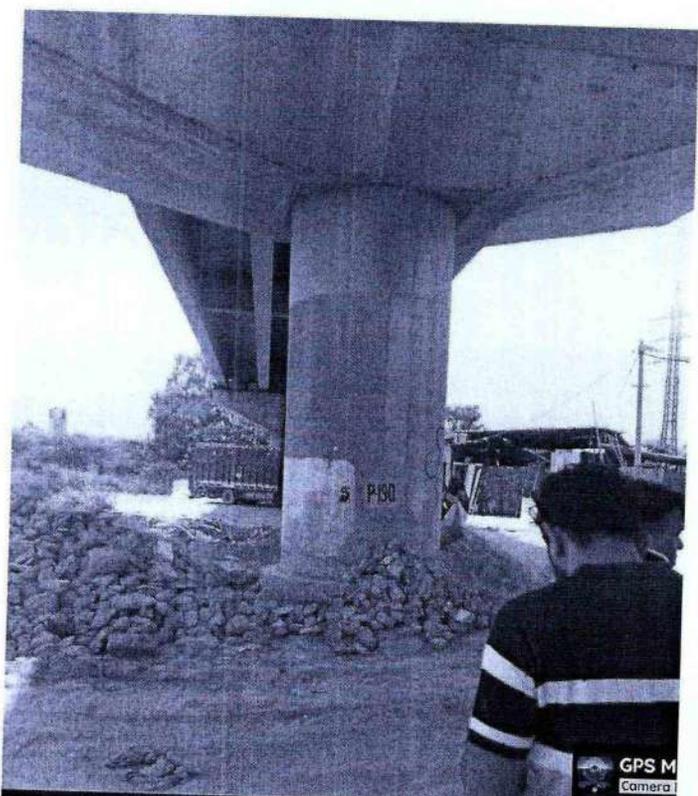
Latitude 8.53695157° Longitude 77.30329408°  
Local 12:32:59 PM Altitude 200 m  
MT 07:02:59 AM Monday, 15.05.2023



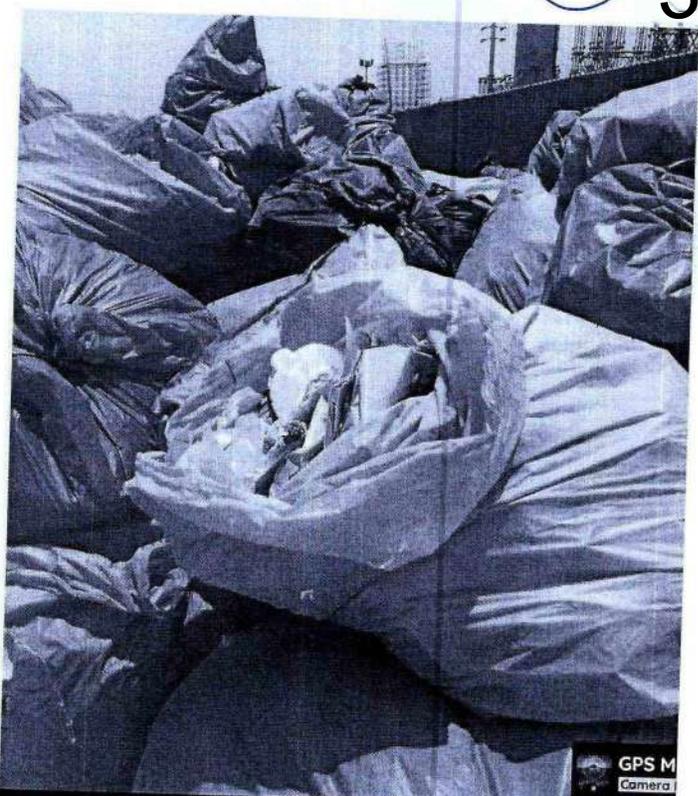
GPS M  
Camera

opp. pocket I Sarita vihar, G8P2+QMH, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110076, India

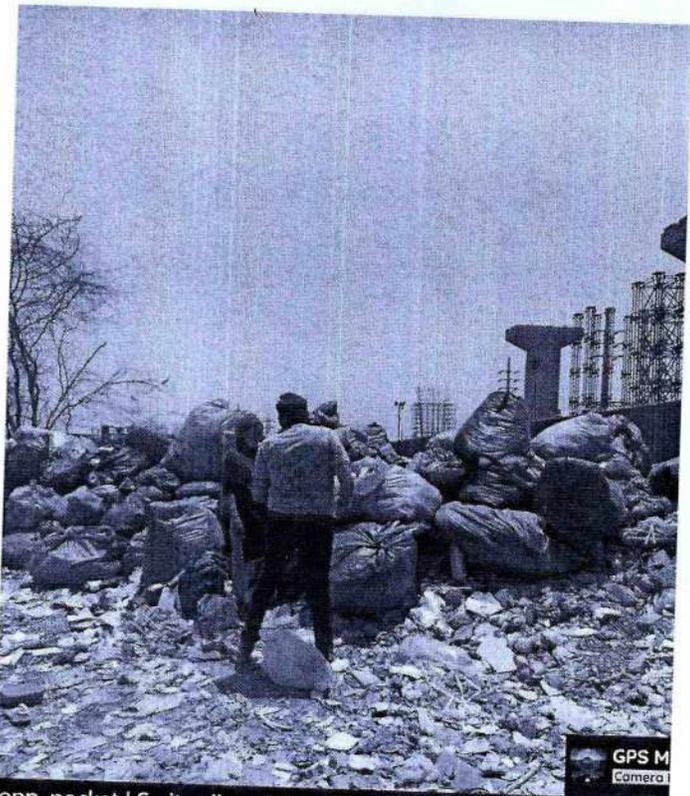
Latitude 8.53697521° Longitude 77.30327165°  
Local 12:32:45 PM Altitude 200 m  
MT 07:02:45 AM Monday, 15.05.2023



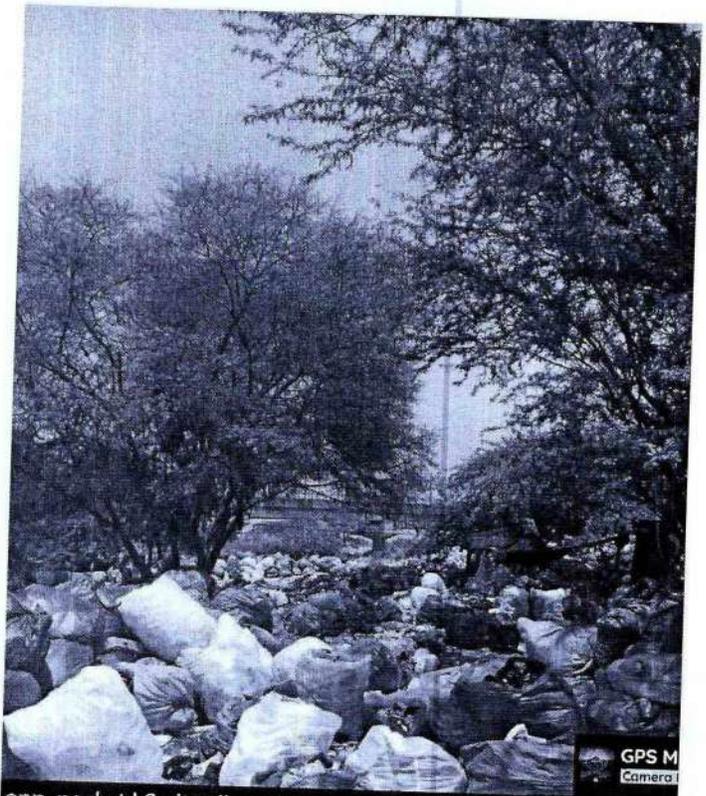
GPS M Camera  
G8Q4+63M, Pocket N, Madanpur Khadar, New Delhi, Delhi 110076 India  
Latitude 8.53804028° Longitude 77.30389117°  
Local 12:52:58 PM Altitude 201 m  
MT 07:22:58 AM Monday, 15.05.2023



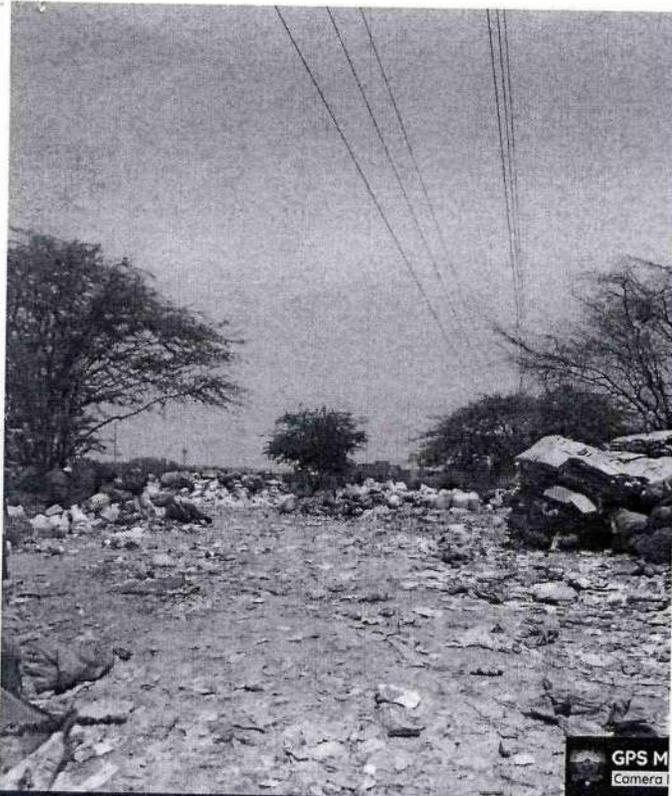
GPS M Camera  
opp. pocket I Sarita vihar, G8P2+QMH, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110076, India  
Latitude 8.53694497° Longitude 77.30321906°  
Local 12:40:38 PM Altitude 200 m  
MT 07:10:38 AM Monday, 15.05.2023



GPS M Camera  
opp. pocket I Sarita vihar, G8P2+QMH, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110076, India  
Latitude 8.53697905° Longitude 77.30318189°  
Local 12:40:28 PM Altitude 202 m  
MT 07:10:28 AM Monday, 15.05.2023



GPS M Camera  
opp. pocket I Sarita vihar, G8P2+QMH, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110076, India  
Latitude 8.53696463° Longitude 77.30335853°  
Local 12:33:40 PM Altitude 202 m  
MT 07:03:40 AM Monday, 15.05.2023



GPS M  
Camera

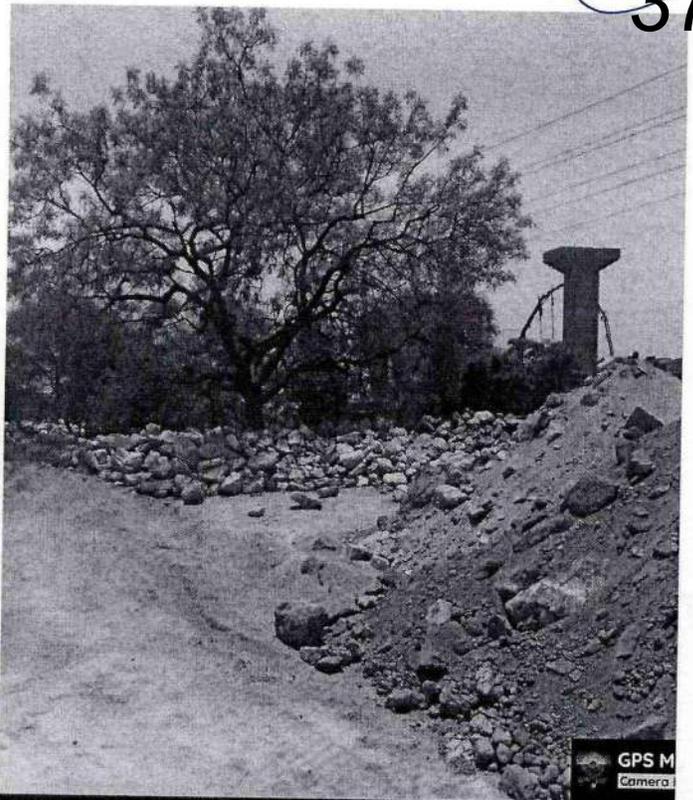
opp. pocket I Sarita vihar, G8P2+QMH, Haddu Mohalla, Madanpur Khadar Village, Madanpur Khadar, New Delhi, Delhi 110076, India

Latitude  
28.53699543°

Longitude  
77.30320615°

Local 12:32:36 PM  
GMT 07:02:36 AM

Altitude 200 m  
Monday, 15.05.2023



GPS M  
Camera

1, Haddu Mohalla, Madanpur Khadar Village, Sarita Vihar, New Delhi 110076, India

Latitude  
28.5368931°

Longitude  
77.301517°

Local 12:30:49 PM  
GMT 07:00:49 AM

Altitude 202 m  
Monday, 15.05.2023

M.C. Mehta Etc. Etc vs Union Of India And Others Etc. Etc on 15 May, 1992

Supreme Court of India

M.C. Mehta Etc. Etc vs Union Of India And Others Etc. Etc on 15 May, 1992

Equivalent citations: 1991 SCR (1) 866, 1991 SCC (2) 353

Author: R Misra

Bench: Misra, Rangnath (Cj)

PETITIONER:

M.C. MEHTA ETC. ETC.

Vs.

RESPONDENT:

UNION OF INDIA AND OTHERS ETC. ETC.

DATE OF JUDGMENT 15/05/1992

BENCH:

MISRA, RANGNATH (CJ)

BENCH:

MISRA, RANGNATH (CJ)

KANIA, M.H.

KULDIP SINGH (J)

CITATION:

1991 SCR (1) 866

1991 SCC (2) 353

JT 1991 (1) 620

1991 SCALE (1)427

ACT:

Constitution of India, 1950:

Article 32-Environmental and air pollution-Control of-  
Operation of mechanical crushers-Stoppage of-Allotment of  
sites in the newly set-up crushing zone-Directions issued.

HEADNOTE:

Writ Petitions were filed before this Court, challenging the action of the owners/proprietors of the stone-crushers whereby stone-dust and smoke was allowed to pass into the air, and due to pollution, lives of the people living in some parts of South Delhi, especially rural, and workers, their families living at the site as well as people living in the villages bordering Haryana were suffering from different diseases and their lives were in danger, and praying for issue of writ of mandamus and directions to the respondents and authorities concerned to take steps to stop pollution, and provide necessary medical facilities to the affected persons.

Giving directions, reasons for which to be followed later, this Court,

HELD : 1. Environmental changes are the inevitable consequence of industrial development in our country, but,

at the same time the quality of environment cannot be permitted to be damaged by polluting the Air, Water and Land to such an extent that it becomes a health-hazard for the residents of the area. The authorities concerned in the Union Territories of Delhi have been wholly re-miss in the performance of their statutory duties and have failed to protect the environment and control air-pollution in the Union Territory of Delhi. Utter disregard to environment has placed Delhi in unenviable position of being the world's third grubbier, most polluted and unhealthy city as per a study conducted by the World Health Organisation. Needless to say that every citizen has a right to fresh air and to live in pollution-free environment. [359 F-H, 360 A]

2. It is, therefore, directed that (a) the mechanical stone crushers

358

established/operating in Lal Kuan, Anand Parbat, Rajokri, Tughlakabad and in any other area of Union territory of Delhi and also in Suraj Kund, Lakhampur, Lakkarpur, Kattan, Gurukul, Badkhal, Pallinangla, Saraikhaja, Anangpur and Ballabgarh areas of Haryana should stop operating/functioning with effect from August 15, 1992 and no stone crusher will operate in the above said areas from August 15, 1992 onward; (b) the stone crushers in the Union territory of Delhi/Faridabad-Ballabgarh Complex which do not have valid licences from the Authorities under the Delhi Municipal Corporation Act, 1957/Faridabad Complex Administration (Regulations and Development) Act, 1971 or from any other authority which the law requires, and the stone crushers, in respect of which closure-orders/directions have been issued by the Central Pollution Control Board under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 or by the Central Government under Section 5 of the Environment (Protection) Act, 1956, should stop functioning/operating with immediate effect; (c) the authorities concerned should ensure compliance of these order; and (d) the authorities concerned of the State of Haryana should demarcate, and allot the sites to the aforesaid stone crushers in the newly approved 'crushing zone' at village Pali - set up with the object of rehabilitating the existing stone-crushers who are being stopped from functioning as a result of the orders of this Court - by draw of lots or by any other fair and equitable method, and also to provide additional land in or around the "crushing zone" if there is not sufficient land in the said zone to accommodate all the stone crushers affected by this Court's orders within a period of six months. A progress report in this respect should be sent to the Registry of this Court before July 31, 1992. [360 B-C, E-H, 361 A-G]

3. Some Writ Petitions, which were filled by the owners/proprietors of stone-crushers in the Delhi High Court and which have been directed to be transferred to this Court are dismissed. [360 E]

## JUDGMENT :

ORIGINAL JURISDICTION : Writ Petition (C) No.4677 of 1985.

(Under Article 32 of the Constitution of India). WITH T.C.(C) No. 75-89/91 W.P.(C) No.521/87 T.P.(C) No.245- 50/91.

M.C. Mehta Petitioner-in-person.

Satish Chander, Hardev Singh, P.N. Duda, B.R.L. Iyengar, P.P. Rao, V.C. Mahajan, S.S. Chadha, R. Mohan, Ms. Rekha Pandey, K.B. Rohtagi, S.K. Dhingra, Shashank Shekhar, Vishnu Mathur, Vijay Pandita, Randhir Jain, N.S. Bisht, Ms. Seema Midha, K.R.R. Pillai, R.S. Suri, R.B. Misra, C.V. Subba Rao, Kailash Vasdev, V.B. Saharya, Ranjit Kumar, R. Sridharan, Ms. Indu Malhotra, P.K. Jain, I.S. Goyal, Dr. A.M. Singhvi, R. Sasiprabhu, Ms. Anil Katiyar and B.Y. Kulkarni for the appearing parties.

The following Order of the Court was delivered: We reserved judgment in these matters on April 24, 1992. We heard learned counsel for the parties at considerable length for several days. We have been taken through the provisions of Delhi Development Act 1957, Master Plan for Delhi published in the Gazette of India dated August 1, 1990, Delhi Development Authority (Zoning) Regulations, 1983, Delhi Municipal Corporation Act 1957, Faridabad Complex Administration (Regulations and Development) Act, 1971, The Development Plan for the Faridabad-Ballabgarh Controlled Areas published in the Haryana Government Gazette dated December 17, 1991, Air (Prevention and Control of Pollution) Act 1981, The Environment (Protection Act) 1986, National Health Policy, 1985, Ancient Monuments Act, 1958, National Capital Region Planning Board Act, 1985 and various other documents including reports of the Experts on Air Pollution and environments. The parties have submitted detailed written arguments which we have taken into consideration. We have given our thoughtful consideration to the various arguments advanced by the learned counsel for the parties.

We are conscious that environmental changes are the inevitable consequence of industrial development in our country, but at the same time the quality of environment cannot be permitted to be damaged by polluting the Air, Water and Land to such an extent that it becomes a health- hazard for the residents of the area. We are constrained to record that Delhi Development Authority, Municipal Corporation of Delhi, Central Pollution Control Board and Delhi Pollution Control Committee have been wholly re-miss in the performance of their statutory duties and have failed to protect the environments and control air-pollution in the Union Territory of Delhi. Utter disregard to environment has placed Delhi in an unenviable position of being the world's third grubbier, most polluted and unhealthy city as per a study conducted by the World Health Organisation. Needless to say that every citizen has a right to fresh air and to live in pollution-free environments.

For the reasons to be recorded and pronounced at a later stage we order and direct as under:-

(1) The mechanical stone crushers established/operating in Lal Kuan, Anand Parbat, Rajokri, Tughlakabad and in any other area of Union territory of Delhi shall stop operating/functioning with effect from August 15, 1992. No stone crusher shall operate in the Union territory of Delhi from August 15, 1992 onward.

(2) The mechanical stone crushers established/operating in Suraj Kund, Lakhanpur, Lakkarpur, Kattan, Gurukul, Badkhal, Pallinangla, Saraikhaja, Anangpur and Ballabgarh areas of Haryana shall stop operating/functioning with effect from August 15, 1992. No stone crusher shall operate in the above said area form August 15, 1992 onward.

(3) The writ petitions filed by the owners/proprietors of stone crushers in Delhi High Court which have been transferred to this Court shall stand dismissed with no order as to costs. (4) The Stone crushers in the Union territory of Delhi/Faridabad-Ballabgarh Complex which do not have valid licences from the Authorities under the Delhi Municipal Corporation Act 1957/Faridabad Complex Administration (Regulations and Development) Act 1971 or from any other authority which the law requires, shall stop functioning and operating with immediate effect.

(5) The stone crushers, in respect of which closure-orders/directions have been issued by the Central Pollution Control Board under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 or by the Central Government under Section 5 of the Environment (Protection) Act 1956, shall stop functioning/operation with immediate effect. (6) The Delhi Development Authority through its Vice Chairman and Commissioner (Planning), the Delhi Municipal Cor-

poration through its Commissioner, Faridabad Complex Administration through its Chief Administrator, Director Town and Country Planning Department, Haryana Deputy Commissioner, Faridabad, Haryana Urban Development Authority through its Commissioner/Chief Executive, Central Pollution Control Board through its Member Secretary, Central Government under the Environment (Protection Act) 1986 and the Commissioner Police Delhi are directed to ensure the compliance of our above orders.

(7) The officers of the Town and Country Planning Department, Government of Haryana, who were present in Court, informed us that a new "crushing zone" has been approved at village Pali and the lay out Plan has been prepared and is in the process of demarcation by the Haryana Urban Development Authority. The said "crushing zone" has been set up with the object of rehabilitating the existing stone crushers who are being stopped from functioning as a result of our orders. We, therefore, direct the State of Haryana through the Director, Town and Country Planning Department, Haryana, Chandigarh, the Chief Administrator, Faridabad Complex Administration, the Deputy Commissioner, Faridabad and the Haryana Urban Development Authority to demarcate, and allot the sites to the stone crushers mentioned in paras 1,2,4 and 5 above by draw of lots or by any other fair and equitable method. We further direct these authorities to provide additional land in or around the "crushing zone" if there is not sufficient land in the said zone to accommodate all the stone crushers affected by our orders. This exercise shall be completed and plots offered to the stone crushers within a period of six months from today. The Director, Town and Country Planning Department, Haryana, Chandigarh is further directed to send a progress report to the Registry of

this Court before July 31, 1992 in this respect.

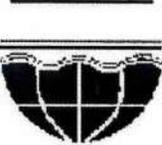
(8) We make it clear that our orders contained in paras 1,2,4 and 5 above are in absolute terms and are not dependent or consequential to our directions in para 7 above.

We are not finally disposing of the writ petition at this stage and we keep it pending for the purposes of monitoring the above directions. To be listed on August 5, 1992.

The copies of this order be sent to all the Authorities mentioned in paras 6 and 7 above within two days.

N.P.V.

Reasons to follow.

|   |   |   |
|---|---|---|
|  | <b>DELHI POLLUTION CONTROL COMMITTEE</b><br><b>DEPARTMENT OF ENVIRONMENT</b><br><b>(GOVT. OF NCT OF DELHI)</b><br><b>2<sup>nd</sup> FLOOR, C-BLOCK, VIKAS BHAWAN-II,</b><br><b>UPPER BELA ROAD, CIVIL LINES DELHI-54</b><br>( visit us at website : <a href="http://dpcc.delhigovt.nic.in/">http://dpcc.delhigovt.nic.in/</a> ) |  |
|---|---|---|

F.No.DPCC/CMC-II/NGT/86/2023/4705

Dated: 29/05/23

To,

The District Magistrate (South-East)  
Old Gargi College Building,  
Lajpat Nagar-4  
New Delhi-110024

Annexure-6**Sub:- Compliance of orders of Hon'ble NGT in O.A. No. 86/2023- reg.**

Sir,

This is with reference to inspection conducted by the committee formed by the Hon'ble NGT in OA No- 86/2023 "Ranjeet Kumar Ray Vs. State of U.P". Inspection of the site "In front of Shram Vihar, Metro Pillar No-189, PS- Shaheen Bagh" was conducted by the joint committee on 15.05.2023. It was noted by the committee that heaps of stones/boulders and gravels (crushed stone) were lying dumped at the site which shows that stone crushing activity is still continue by some people illegally. Copy of inspection report is enclosed herewith.

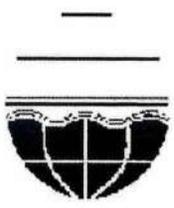
It is pertinent to mention here that subsequent to the earlier inspection dated 05.04.2023 stone crushing machines were seized by Delhi Police from the above mentioned site and fine was imposed by SDM(Sarita Vihar) and after submission of fine these machineries were released.

As Stone crushing activity is banned in Delhi w.e.f. 15.08.1992 by the order of Hon'ble Supreme Court of India dated 15.05.1992, therefore, you are kindly requested to take suitable action in this regard and ensure that no stone crushing activity will take place in future on the above mentioned site. A copy of the order is enclosed for ready reference.

Yours sincerely,

Encl.: As above.

  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)

|   |   |   |
|---|---|---|
|  | <b>DELHI POLLUTION CONTROL COMMITTEE</b><br><b>DEPARTMENT OF ENVIRONMENT</b><br><b>(GOVT. OF NCT OF DELHI)</b><br><b>2<sup>nd</sup> FLOOR, C-BLOCK, VIKAS BHAWAN-II,</b><br><b>UPPER BELA ROAD, CIVIL LINES DELHI-54</b><br>( visit us at website : <a href="http://dpcc.delhigovt.nic.in/">http://dpcc.delhigovt.nic.in/</a> ) |  |
|---|---|---|

F.No.DPCC/CMC-II/NGT/86/2023/ 4706

Dated: 29/05/23

To,

Annexure-7

The Deputy Commissioner(Central Zone)  
Municipal Corporation of Delhi,  
MCD Zonal Office Building,  
Shiv Mandir Marg, Lajpat Nagar-II  
New Delhi-110024

**Sub:- Action Taken Report in compliance of orders of Hon'ble NGT in O.A. No. 86/2023-reg.**

Sir,

This is with reference to inspection conducted by the committee formed by the Hon'ble NGT in OA No- 86/2023 "Ranjeet Kumar Ray Vs. State of U.P". Inspection of the site "In front of Shram Vihar, Metro Pillar No-189, PS- Shaheen Bagh" was conducted by the joint committee on 15.05.2023. It was noted by the committee that heaps of municipal solid waste(MSW) were dumped and segregated at the site by some people illegally. Copy of inspection report is enclosed herewith.

It is pertinent to mention here that responsibility of handling and proper disposal of Municipal Solid Waste lies with Municipal Authority. Therefore you are requested to take suitable action in this regard and provide ATR to DPCC ([dpcc.cmc2@gmail.com](mailto:dpcc.cmc2@gmail.com)) well within time, so that same will be appraised to Hon'ble NGT.

Yours sincerely,

Encl.: As above.

  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT**  
**(GOVT. OF NCT OF DELHI)**  
**2<sup>nd</sup> FLOOR, C-BLOCK, VIKAS BHAWAN-II, UPPER**  
**BELA ROAD, CIVIL LINES DELHI-54**  
 ( visit us at website : <http://dpcc.delhigovt.nic.in/> )



F. No.: DPCC/CMC-II/ NGT/OA-86/2023 | 4708-09

Dated: 30/05/23

**Subject: - Direction for Imposition of Environmental Compensation (EC)**

Whereas, Delhi is facing air pollution above the prescribed levels and the air quality w.r.t. levels of pollutants like Particulate Matter (PM<sub>2.5</sub>& PM<sub>10</sub>) is deteriorating thereby affecting public health. Activities related to construction and demolitions have been identified as one of the major sources of air pollution and continuation of such activities without proper dust pollution control measures aggravate the situation.

And whereas, Hon'ble Supreme Court of India and Hon'ble National Green Tribunal in various orders have directed Government of NCT of Delhi to initiate steps to curb the dust pollution. The Hon'ble National Green Tribunal has passed certain directions for controlling environment pollution in Delhi and also fixed compensation to be paid for violation in term of the Section 15 of the National Green Tribunal Act, 2010 for polluting the environment.

Whereas, the activity of the stone crushing has been banned in Delhi since 15.08.1992 by the order of Hon'ble Supreme Court of India dated 15.05.1992 in the matter of M.C. Mehta Vs Union of India and others.

And Whereas, DM(South-East) has already been requested to ensure the closure of the activity with immediate effect.

In pursuance of the directions from Commission for Air Quality Management of NCR Region and adjoining areas and the Chief Secretary, Delhi it is decided that Construction and demolition activity in NCT of Delhi has to be undertaken only after ensuring the Dust Mitigation Measures as prescribed from time to time.

And whereas, the site where activity of stone crushing is carried out, is located at **Opp. Metro pillar No. 189, In front of Shram vihar, Police Station- Shaheen Bagh, South East Delhi-110025**

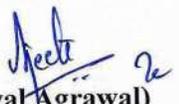
And whereas, the aforesaid site was inspected by a joint committee of DPCC & DM (South East) on 15.05.2023 & 05.04.2023 and followings deficiencies were observed:-

- Heap of gravels(Crushed Stone) were observed at the site in final touch condition(ready to sale/use).
- Heaps of pieces of Stone/boulders were observed at the site.
- No Dust Control Measures were being followed at the site.

Now therefore, in view of the above, the Competent Authority in DPCC in exercise of powers conferred upon Delhi Pollution Control Committee, 33(A) of Water (Prevention and Control of Pollution) Act, 1974 u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, has decided Imposition of **Rs. 25,000 (Rupees Twenty Five Thousand Only)** as Environmental Compensation (EC) charges on you for the violations observed as above during the above mentioned visit.

Now, therefore you are directed to deposit an amount of Rs 25,000 (Rupees Twenty Five Thousand only) as Environmental Compensation (EC) in the form of Banker's Cheque/ Demand Draft or through RTGS/ online system in Account No. 40071442347 (IFSC Code : SBIN0005715) (Bank & Branch : State Bank of India, Kashmere Gate, Delhi – 110006) in favour of Delhi Pollution Control Committee or DPCC within 07 days.

This is being issued as per the approval of Competent Authority in DPCC.

  
 (Ajeeta Dayal Agrawal)  
 SEE, CMC-II

**Sh Brijesh S/o Late Sh Bramprakash**  
**H.No- 135, Bhagad Mohalla**  
**Madanpur Khadar,**  
**Delhi- 110076**

Copy to: Master File.